# HARYANA VIDHAN SABHA

# COMMITTEE ON ESTIMATES [2021-22]

(FORTY NINTH REPORT)

ON THE
BUDGET ESTIMATES
FOR 2020-21

# PUBLIC HEALTH ENGINEERING DEPARTMENT EXCISE & TAXATION DEPARTMENT



(Presented to the House on 22<sup>nd</sup> March, 2022)
HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH

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# COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2021-22)

### **CHAIRPERSON**

1. Shri Subhash Sudha, M.L.A.

### **MEMBERS**

2.	Rao Dan Singh, M.L.A.	Member
3.	Shri Aftab Ahmed, M.L.A.	Member
4.	Shri Lakshman Napa, M.L.A.	Member
5.	Shri Parmod Kumar Vij, M.L.A.	Member
***6.	Shri Ram Kumar Kashyap, M.L.A.	Member
*7.	Shri Sitaram Yadav, M.L.A.	Member
8.	Shri Amit Sihag, M.L.A.	Member
9.	Shri Mewa Singh, M.L.A.	Member
**10	Shri Rajesh Nagar, M.L.A.	Member
****11.	Shri Jaiveer Singh, M.L.A.	Member

- \* Sh Sitaram Yadav MLA, resigned from the membership of the Committee and his resignation was accepted by the Hon'ble Speaker w.e.f. 20/04/2021.
- \*\* Sh Rajesh Nagar, MLA was nominated as a member to serve on the Committee on Estimates w.e.f. 20/04/2021 for the remaining period of year 2021-22.
- \*\*\* Sh Ram Kumar Kashyap MLA, resigned from the membership of the Committee and his resignation was accepted by the Hon'ble Speaker w.e.f. 16/06/2021.
- \*\*\*\*Sh Jaiveer Singh, MLA was nominated as a member to serve on the Committee on Estimates w.e.f. 29/06/2021 for the remaining period of year 2021-22.

### **SECRETARIAT**

- 1. Shri R.K. Nandal, Secretary.
- 2. Shri Dinesh Kaushik, Deputy Secretary.

### INTRODUCTION

- 1. I, the Chairperson of the Committee on Estimates having been authorized by the Committee in this behalf signed this Report on the (i) Budget Estimates for the year 2020-2021 in respect of Public Health Engineering and Excise & Taxation Department and (ii) Implementation of outstanding recommendations/ observations of the Committee.
- brief summary of the recommendations/ observations the Committee is given in Appendix (i) and (ii) in respect of Public Health Engineering and Excise Taxation Department and **Implementation** of outstandingrecommendations/ observations respectively. The summary is not exhaustive and for full recommendations or observations of the Committee, reference be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned.
- 3. A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat.
- 4. The Committee are thankful to the Chief Secretary and Additional Chief Secretary and Principal Secretaries/Secretaries/representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee.
- 5. The Committee is also highly thankful and appreciates the working of the Secretary, Deputy Secretary, Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted, whole-hearted co-operation and assistance rendered by them.

Subhash Sudha, MLA

Chairperson,

Committee on Estimates.

The 22<sup>nd</sup> February, 2022.

### REPORT

### **Constitution of the Committee**

1. The Committee on Estimates for the year 2021-22 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17th March, 2021 and notified vide Haryana Vidhan Sabha Secretariat Notification No.1- EC/2021-22/33, dated 30th March, 2021.

### **Appointment of Chairperson**

2. Shri Subhash Sudha, M.L.A. was appointed the Chairperson of the Committee on Estimates.

### **Sittings**

3. The Committee held/fixed.....47<sup>th</sup>....meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report.

### Implementations/Recommendations

4. The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations made in their reports for the year 1995-96,2000-01,2008-09,2011-12,2012-13,2015-16,2018-19,2020-21 pertaining to Public Health Engineering, Tourism, Welfare of Scheduled casts and Backward Classes, Irrigation and Water Resources, Agriculture & Farmers Welfare, Public Works(B&R), Transport (Transport Commissioner) Departments.

The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government. The observations of the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report.

### **Selection of Departments**

- 5. The Committee Selected the following Departments with a view to scrutinize their Budget Estimates for the year 2020-21 and 2021-22:-
  - 1. Agriculture Department
  - 2. Development & Panchayats Department
  - 3. Excise & Taxation Department
  - 4. Health Services Department
  - 5. Irrigation & Water Resources Department
  - 6. Public Health Engineering Department
  - 7. Public Works (B&R) Department
  - 8. Police Department

### Scrutiny/Framing of Questionnaire/Oral Examination.

6. The Committee scrutinized the material and framed questionnaire in respect of the Public Health Engineering Department for the year 2020-21 and orally examined the representative of the Public Health Engineering Department.

The Committee also scrutinized the material and thereafter framed the questionnaire in respect of the Excise & Taxation Department for the year 2020-21 and orally examined the representative of Excise & Taxation Department. The Committee also scrutinized the material and framed the questionnaire in respect of Irrigation & Water Resources Department but not orally examine the representative of the department due to paucity of time.

The Committee also scrutinized the material and framed the questionnaire in respect of the Home Department (Police Department), Agriculture & Farmers Welfare Department for the year 2021-22.

The Committee also scrutinized the material relating to the Public Works (B&R) Department Haryana on the Budget Estimates for the year 2021-22 but not framed the questionnaire due to paucity of time.

### **Supplementary Estimates**

7. The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2021-22 and examined the representative of the Finance Department as well as other Department concerned with the demands and also prepared their reports thereon for being presented to the Vidhan Sabha on the date fixed therefore.

### **General Observation – Finance Department**

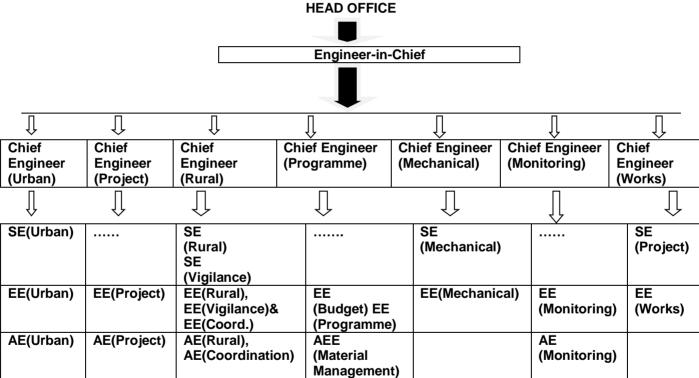
8. The Committee while scrutinizing the replies received from the Government relating to the Departments pending paragraphs of previous reports concerning these Departments, have experienced that the replies there of are not being sent by some of the Departments in time in spite of the instructions issued by the Government from time to time.

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Department so that replies are sent in time in order to streamline the functioning of the Committee.

9. The Report of the Committee in respect of Public Health Engineering and Excise & Taxation Department are in the following paras respectively.

### 10. Organization Chart.

# PUBLIC HEALTH ENGINEERING DEPARTMENT



# (ii) PUBLIC HEALTH ENGINEERING DEPARTMENT FIELD OFFICE

1	2	3	4	5	6	7
SE Ambala	EE Ambala Cantt. SDE-3	EE Ambala City SDE3	EE Naraingarh SDE-3	EE Panchkula SDE-4	EE 1 Yamunanagar SDE-3	EE 2 Yamunanagar SDE-4
SE Bhiwani	EE1 Bhiwani SDE-4	EE2 Bhiwani SDE-3	EE Charki Dadri SDE-4	EE Tosham SDE-3	EE Siwani SDE-3	
SE Gurugram	EE Gurugram SDE 4	EE Sohna SDE-3	EE Faridabad SDE-3			
SE Palwal	EE(P)1 Nuh SDE-3	EE 1 Palwal SDE-2	EE P (2) Palwal	EE 3 Palwal SDE-3	EE Punhana SDE-3	
SE Narnaul	EE 1 Narnaul SDE-3	EE 2 Narnaul SDE-1	EE 3 Narnaul SDE-2	EE Mahendergarh SDE-3		
SE Hisar	EE1 Hisar SDE-3	EE 2 Hisar SDE-3	EE 3 Hisar SDE-2	EE Hansi SDE-4		
SE Jind	EE1 Jind SDE-2	EE 2 Jind SDE-2	EE Narwana SDE-3			
SE Kaithal	EE1 Kaithal SDE-3	EE 2 Kaithal SDE-3	EE Kurukshetra SDE-5			
SE Karnal	EE 1 Karnal SDE-4	EE 2 Karnal SDE-3	EE 1 Panipat SDE-3	EE 2 Panipat SDE-3		

SE Rewari	EE 1 Rewari SDE- 4	EE Bawal SDE-3	EE Kosli SDE-2			
SE Sirsa	EE 1 Sirsa SDE-3	EE2 Sirsa SDE-3	EE Mandi Dabwali SDE-3	EE Fatehabad SDE-2	EE Tohana SDE-3	
SE Rohtak	EE 1 Rohtak SDE-3	EE2 Rohtak SDE-3	EE 3 Rohtak SDE-3			
SE Jhajjar	EE 1 Jhajjar SDE-3	EE2 Jhajjar SDE-3	EE Jhajjar SDE-2	EE Bahadurgarh SDE-3		
SE Sonepat	EE 2 Sonepat SDE-5	EE1 Gohana SDE-2	EE Sonepat (D&P) SDE-3			
SE Ambala Mechanical	EE Ambala Mech. SDE-4	EE Rewari (GWI) SDE-4	EE Sonepat (Mech.) SDE-3			

### 11. Role & Responsibilities of Officers and Functions.

### **ENGINEER-IN-CHIEF**

Engineer-in-Chief is responsible to the Government for the efficient administration and general professional control of Public Works of the Department. He is the professional adviser to the Government in all matters relating to his charge or on which his advice may be desired. He is required to bring clearly and faithfully before the Government all subject reserved for its decision. He will exercise full technical and supervisory control on the Chief Engineers and all other officers working in the Department unless specifically provided otherwise.

### **CHIEF ENGINEER**

Chief Engineer shall be responsible for conceiving strategies to achieve the objectives in respect of the domain assigned to him. Chief Engineer shall assist the Engineer-in-Chief in getting the budget estimates prepared pertaining to works under his charge. He will ensure optimal utilization of budget allocation following the principles of financial propriety. He shall try to ensure that changes in the demand for funds are reflected properly in the revised budget estimates. He will also assist the Engineer-in-Chief in preparation of Annual Administration Report and shall give the part of the report concerning his area of work by May 15 every year. Chief Engineer shall ensure that the designs, drawings, specifications and estimates approved by him are sound and realistic. In particular he shall see that estimates incorporate all the provisions necessary for successful execution and meaningful usage of the work in question.

### SUPERINTENDING ENGINEER

Superintending Engineer is direction and controlling officer. He is responsible to Engineer-in - Chief/ Chief Engineer for the efficient administration and general professional control of public works in the charge of officers of the department within his Circle. He provides inputs to the Engineer-in-Chief / Chief Engineer in regard to technical and professional matters. and with respect to the suitability of projects or reasonability of designs Superintending Engineer is the key officer in the field to exercise control on budget allotted to the Divisional Offices under his control and its proper utilization. He is expected to scrutinize the Letter of Credit (loc) demanded by Divisional offices and to ensure that LOC or any other amount received by the Divisional Office is properly utilized Superintending Engineer shall ensure that detailed estimates of works are prepared in time and technically sanctioned by the competent authority. It is the duty of the Superintending Engineer to inspect the State of various works within his Circle and to satisfy himself that the system of management prevailing is efficient and economical. He shall monitor the various work contracts and also see that, on the completion of works, no delay is allowed to occur in the preparation of final bills, submission of completion reports or completion statements, where necessary, and closure of accounts. Superintending Engineer is responsible for the engineering character of works approved by him.

### **DIVISIONAL OFFICER**

Divisional Officer is responsible for the execution and management of all works within his division. He is responsible for administration of contracts, quality of works, their timely completion and finalization of bills within a reasonable period after completion of work Divisional Officer, as the primary disbursing officer of the division, is responsible not only for the financial regularity of the transactions of the whole Division but also for the maintenance of the accounts of the transactions correctly In this regard, he shall exercise a thorough and efficient control and check over the Divisional Accountant/Divisional Accounts Officer and see that he accounts of the Division are correctly compiled and the specified returns are submitted in time to Audit Officer/Headquarters Office. Office the Divisional officer shall be responsible for arranging reconciliation of the accounts with Accounts with the Accountant General's office.

### SUB-DIVISIONAL ENGINEER

Sub-Divisional Engineer is a generic designation, but it also includes Assistant Executive Engineer, Sub-Divisional Officer, Assistant Engineer, Assistant Design Engineer of any such equivalent designation which may prevail in any Public Works Department. He is responsible to the Divisional Officer for the management and execution of works within his Sub-Division and is his assistant Sub-Divisional Engineer shall prepare site and survey plans required for planning of building works or other structures. He shall ensure that these plans are accurate, fully dimensioned and detailed, with proper co-ordinates. And that the levels are related to the nearest G.T.S. (Great Trigonometric Survey) bench mark (Which should be identified). The position and formation /plinth/ bed levels of the nearest road/important structure/drain should also be given. For any inaccuracy, he shall be held personally responsible Sub-Divisional Engineer shall arrange and supervise the actual execution of all works in the Sub-Division in accordance with sanctioned estimates, specifications and drawings.

### Public Health Engineering Department, Haryana

The Public Health Engineering Department is the Principal Department of the State Government for providing and maintaining drinking water supply in rural areas and water supply, sewerage and storm water drainage facilities in the urban areas as well as construction of Sewage Treatment Plants in the Towns except that in Faridabad, Gurugram, Karnal, Sonipat & Panchkula. It has a strong reputation in field of Public Health Engineering in respect to capabilities and quality manpower.

Haryana is a forerunner in providing piped water supply facilities in the rural areas. The drinking water supply schemes are predominantly based on tube-wells / surface sources and Rainey Wells. Distribution system is also laid in the village for facilitating private water connections. The activities of the Public Health Engineering Department are being implemented with financial assistance from Government of India and Government of Haryana.

The following norms of water supply in the Rural/Urban areas are being adopted:-

- 1. In the non-desert rural areas, drinking water supply schemes are designed @ 55 litres per capita per day (lpcd).
- 2. In the 8 desert Districts, namely, Hisar, Fatehabad, Sirsa, Bhiwani, Charkhi Dadri, Jhajjar, Mohindergarh and Rewari, drinking water supply schemes in rural areas are designed @ 70 lpcd.

3. In the Urban areas, the drinking water supply schemes are designed @ 135 lpcd.

The following vision of Public Health Department has been envisaged to resonate with the Government' policies:

- (1) To cover all balance partially covered / slipped back habitations with piped Water supply @ 55 Litres per capita per dsaty by 31.12.2022.
- (2) To cover all the Fluoride affected habitations with alternate sustainable water Source by 31.03.2022.
- (3) To provide private water connections to all households from piped water supply distribution networks in rural area by 31.12.2022.
- (4) To provide sewerage system including Sewage Treatment Plants in all big villages having population more than 10,000 persons by 31.12.2024.

During the year 2020-21, the capital Outlay of Public Health Engineering Department is Rs. 150051.00 lakh and Revenue Outlay was Rs. 211276.01 lakh.

Sr. No	Scheme	Budget provision for the Year 2020-21	(Rs. in Lakh) Expenditure Upto 15.08.2020
	CAPITAL OUTLAY		
- 1	JRBAN		
1 /	Augmentation Water Supply	14706.00	1629.83
	National Capital Region planning Board	1500.00	11.47
3	Sewerage	21450.00	3926.6
	Special Component Sub Plan(Sewerage)	1040.00	205.52
		1500.00	119.35
6	Flood Works Special Component Sub Plan( Water Supply)	330.00	31.67
		40526.00	5924.44
	Total	40320.00	55-11
	Rural		0044.40
1 /	Augmentation Water Supply	38000.00	8844.49 5940.82
	NABARD	34500.00	
4 5	Special Component Sub Plan	1725.00	39.37
5 (	a) Mahagram Yojana – Sewerage	1200.00	386.03
		2500.00	539.21
(	b) Mahagram Yojana – Water Supply	24180.00	11118.44
6 (8	a) Jal Jeeven Coverage	1300.00	109.24
(t	b) JJM Support	520.00	101.12
	b) JJM- WQMS	500.00	1.24
(0	d) JJM-NWQSM  Total	104425.00	27079.96
	thers	700.00	248.21
	stitutional Strengthening of Public Health Engineering epartment	700.00	240.21
2 4	it	400.00	0.00
2 Ar 3 Co	nnuity payment ompensation for Acquired Land for Rural and Urban	3500.00	290.44
W	ater Supply and Sewerage works		
1 Su	spense Stock	500.00	0.00
- 50	Total	5100.00	538.65
	Total(A+B+C)(Capital)	150051.00	33543.05
+	Revenue Total	211276.01	58760.86
		1	

### 12. Budget.

The department was asked by the Committee to know the total Budget allocated to the Department for the Current Financial Year, scheme/work/project wise, alongwith the amount spent thereon up to 1stSeptember, 2020.

The Department replies as under:

The work wise budget allocated to the Department for the current financial year Scheme /Work/Project wise alongwith amount spent upto 30<sup>th</sup>November 2020 is enclosed as Annexure-1.

Name of the Scheme	Original Budget 2020-21 (Rs. In Crore)	RE 2020-21 after 1 <sup>st</sup> Supplementary (Rs. In Crore)	Online Exp. Upto 30.11.2020 (Rs. In Crore)
Capital	1500.51	1982.76	552.47
Revenue	2112.76	2477.84	1224.67
Total (Capital & Revenue)	3613.27	4460.70	1777.14

Annexure-1
Online Monthly expenditure upto 30.11.2020 of Public Health Engineering Department.

Rs. In lakh

Name of the Scheme	Original Budget 2020-21	RE 2020-21 after 1 <sup>st</sup> Supplementary	Online Exp. Upto 30.11.2020
Part-1(Capital)	1	2	3
State Plan			
Rural			
Aug. Rural water Supply	280.00	280.00	121.02
SCSP under Aug.of Rural Water Supply	100.00	100.00	27.06
NABARD	276.00	276.00	65.71
SCSP under NABARD	69.00	69.00	17.22
SCSP Rural W/S	17.25	17.25	1.30
Mahagram Yojana Rural Water Supply	25.00	25.00	13.40
Mahagram Yojana Rural Sewerage	12.00	12.00	11.23
Total: Rural	779.25	779.25	256.95
URBAN			
Urban Water Supply	147.06	147.06	34.86
SCSP Urban W/S	3.30	3.30	0.53
Sewerage & Sanitation	214.50	214.50	79.57
SCSP Urban Sew.	10.40	10.40	3.14
National Capital Region(Urban)	15.00	15.00	3.79
Drainage and Flood Control Project	15.00	15.00	2.49
Total: URBAN	405.26	405.26	124.38

Other			
Credit to Stock	5.00	5.00	0.00
Institutional Strengthing of Public Health Engineering Department	7.00	7.00	5.80
Annuity Land	4.00	4.00	0.14
Compensation for Acquired Land for Rural and Urban Water Supply and Sewerage works	35.00	35.00	3.11
Total: Others	51.00	51.00	9.05
Total: Part -I	1235.51	1235.51	390.38
Part-II Central Scheme(Sharing Basis)			
Centre Share			
JJM-Coverage	120.90	363.94	87.30
JJM- Support Activities	7.80	7.80	1.85
JJM-Water Quality Monitoring & Surveillance WQMS	3.12	6.00	1.68
JJM Sub Mission	2.50	5.29	1.60
Total: Centre Share	134.32	383.03	92.43
State Share			
JJM- Coverage	120.90	353.00	67.30
JJM- Support Activities	5.20	5.20	1.23
JJM-Water Quality Monitoring & Surveillance WQMS	2.08	4.00	1.12
JJM Sub Mission	2.50	2.02	0.00
Total : State Share	130.68	364.22	69.65
Total: Part-II	265.00	747.25	162.08
Total Capital	1500.51	1982.76	552.47

# Online Monthly expenditure upto 30.11.2020 of Public Health Engineering Department.

Rs. In lakh

Name of the Scheme	Original Budget 2020-21	RE 2020-21 after 1 <sup>st</sup> Supplementary	Online Exp. Upto 30.11.2020
REVENUE			
2215- Water Supply & Sanitation			
Estt. Side			
Head Office	24.59	24.59	13.38
Superintending Engineer Field	21.99	21.99	11.73
Executive Engineer Field(Ministrial Staff)	152.46	152.46	78.78
Executive Engineer Field(RME Staff)	696.73	696.73	334.41
Total : Establishment	895.76	895.76	438.30
Work Side			
Mtc. Rural W/S			
Mtc. Rural W/S	250.00	250.00	165.24
Mtc.SCSP Rural	7.94	7.94	3.35
Energy Charges(Rural)	510.00	510.00	350.03
Energy Charges SCSP Rural	5.00	5.00	0.95
Raw Water Charges (Rural)	1.10	1.10	0.48
Tatal Rural W/S	774.04	774.04	520.06

Mtc. Urban W/S & Sew.			
Mtc. Urban W/S & Sew.	140.00	140.00	91.82
Mtc. SCSP Urban	4.93	4.93	1.48
Enerry Charges(Urban)	280.00	280.00	168.59
Energy Charges SCSP Urban	1.40	1.40	0.09
Operation & Mtc. Urban Storm Water Drainage	6.00	6.00	2.57
Raw Water Charges(Urban)	1.00	1.00	0.38
Total Mtc. Urban W/S & Sew.	433.33	433.33	264.93
Others(Mtc.)			
Maintenance of Institutional Building/offices residences of Public Health Engineering Department	1.20	1.20	0.51
Tools & Plants	0.15	0.15	0.00
Machinery & Equipment	0.10	0.10	0.00
Debit to Stock Suspense	3.00	3.00	0.00
Debit to suspense (Manufacture)	3.80	3.80	0.00
Information Education Communication Activities(IEC)	1.38	1.38	0.88
Total others (Mtc.)	9.63	9.63	1.38
Revenue Total	2112.76	2112.76	1224.67
PLO Revenue	0.00	365.18	0.00
G. Total (Capital + Revenue+ PLO)	3613.27	4460.70	1777.14

After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the Department has spent little amount and is left to spend more money/amount. The Committee therefore, recommends that the Department should take necessary steps to spent the allotted budgets as per the working of Department and instructions issued by the Finance Department.

### 13. Vacant Posts.

The Department was asked by the Committee to know the total number of posts lying vacant category wise up to 1<sup>st</sup>September, 2020 alongwith the period from which these are lying vacant and steps taken by department to fill up the these posts?

The Department replied as under:-

The total number of posts lying vacant category wise up to 1st September, 2020:

Sr. No.	Name of Post (Technical Section)	Vacant post	Action taken	Remarks
1	Junior Engg. (Civil), Direct	45	Demand Sent to HSSC vide 69901 dated- 14.08.20	
2	Junior Engg. (Civil), promotional	53		No suitable candidate.
3	Junior Engg. (Mech.) Direct	15	Demand Sent to HSSC vide No.69901 dated-14.08.20	
4	Junior Engg. (Mech.) Promotional	01		No suitable candidate
5	Assistant Draftsman	145	Demand sent to HSSC online Online	
6	Divisional Head Draftsman	40		No suitable candidate
7	Circle Head Draftsman			
8	Clerk (Direct Quota)	31		05% reserved for EX- grita and R.R policy
9	Clerk (Promotional Quota)	105	Promotional case from Class-IV to Class-III is under consideration	20% reserved for promotional Quota

10	Steno Typist	14		
11	Peon	149	A demand of 100 Nos peons has already been sent to HSSC online on dated 20.05.2019.	
12	Assistant Engineer (Civil)	72	The demand of 27 nos of Assistant Engineer (Civil) was sent to HPSC vide Government No. 2/23/2013-PH-5 dated 08.10.2015. The main examination for recruitment of said posts was held in the month of 09/2020.  Further, additional demand of 45 posts of Assistant Engineer Civil has been sent to HPSC vide Govt. No.2/35/2020-PH-5 dated 28.10.2020.	
13	Assistant Engineer (Mech.)	04	The demand of 02 nos of Assistant Engineer (Mech.) was sent to HPSC vide Government No. 2/23/2013-PH-5 dated 08.10.2015. The main examination for recruitment of said posts was held in the month of 09/2020.	
14	Chemist	01	Action is being taken to till up the post.	
15	Hydrologist	01	The demand of 02 no. Hydrologist & Geophysicist was sent to HPSC vide government No. 1/23/2008-PH-5 dated	
16	Geophysicist	01	11.12.2015.	
17	RME Group-C	1585		
18	Group-D	Nil		

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of Department and latest position also inform to the Committee.

### 14. Complaints.

The Department was asked by the committee regarding the number of complaints received and enquiry conducted regarding irregularities/embezzlement/misappropriation of funds against the officers/official of the department during the last three years together with the action taken by department against them who have been found at fault. The Department replied as under:

Detail of vigilance enquiries/technical opinion of state for the year 01/04/2017 to 31/03/2020 is as under

Sr No.	Year	No. of Vigilance enquiry/Technical Opinion
1	2017-18	5
2	2018-19	12
3	2019-20	14

The Vigilance Cell is functioning under Chief Vigilance Officer Head Office, comprising of One Superintending Engineer, One Executive Engineer, One Deputy Superintendent, One Assistant and Two Clerks. The enquires into the complaints regarding the works executed by the Department and other irregularities are conducted by the officers of Vigilance Cell. Besides, action is got taken from field offices on the recommendations made by State Vigilance Bureau Haryana against defaulting officers & officials in the various enquiries conducted by the State Vigilance Bureau. During the year 2017-18, 2018-19, 2019-20 (at ANNEXURE-3) 31 No. complaints/ enquiry of State Vigilance Bureau were received in this Department. On the basis of the recommendations made by Vigilance department in said Enquiry Report /Technical Opinions, disciplinary action was initiated against defaulting officers & officials and the recovery of Govt. loss was made.

The action is also got taken from field officers on the other public complaints receives in the Vigilance

# DETAIL OF VIGILANCE ENQUIRIES/TECHNICAL OPINION OF STATE VIGILANCE BUREAU RECEIVED FOR THE YEAR 01/04/2017 TO 31/03/2018

Sr. No.	Name of Vigilance enquiry/ Technical opinion	Govt. memo No. & date vide which received	Action required to be taken as per recommendations made by the vigilance department	
1.	Technical opinion of special checking for the work of construction of manholes and all other works in sewerage scheme for Narnaul town.	Diary Number 2652 Dated 10/04/2017	Suitable department action against S/Sh Madan Lal EE and Dalbir Singh EE (now SE Retd)	sheet again S/Sh
2.	Technical opinion in special checking of the work, providing independent canal based water works at village Sawant Khera, Tehsil and District Sirsa.	Diary Number 7829 Dated 06/10/2017	Recovery of rupees 1,25,941/- from the agency and suitable department action againt S/Sh Pardeep Punia EE, Sanket Sharma SDE and Satpal JE	1,25,941/- has been
3.	Complaint against officers/officials PHE Division No.2 Jhajjar and officers/officials of Panchayati Raj Block Sahlawas ,District Jhajjar.	No.4/62/2017-PH-1 dated 23/10/2017	Departmental action against S/Sh R.P Vashisht SDE, Neeraj Kumar JE,Surinder Kumar JE, Bhupinder Singh JE, Narain Singh JE and Ravinder Kumar JE.	charge sheet against S/Sh Surinder Kumar JE, Bhupinder Singh
4.	Technical report of special checking for the work of Const. of Canal based water works and distribution system including O& M at village Rawasa District Mohindergarh.	Diary No. 8299 dated 25/10/2017	Recovery of Rs 6633/- from the agency and suitable departmental action against S/Sh Ravinder Kumar EE, Surinder Singh SDE, Sushil Kumar JE.	amounting to Rs. 6633/- has been made from
5.	Enquiry No. 07 dated 31/12/2013, Ambala against Sh. Shiv Raj Singh, Executive Engineer, Public Health Engineering Division. Naraingarh, District Ambala and others.		Charge sheet against Sh.Shivraj EE and Sh. Veerinder Mahajan SDE (Retd.)	charge sheet against

# DETAIL OF VIGILANCE ENQUIRIES/TECHNICAL OPINION OF STATE VIGILANCE BUREAU RECEIVED FOR THE YEAR 01/04/2018 TO 31/03/2019

Sr. No.	Name of Vigilance enquiry / technical opinion		Action required to be taken as per recommendations made by the vigilance department	Present status of action
1.	Technical opinion for the special checking for the work of cleaning of water supply tanks and maintenance of two nos. tubewells alongwith Boosters installed in Govt.College and at PWD Rest House at Jhajjar Town, Distt. Jhajjar, executed by Haryana Public Engineering Department.	Diary Number 4856 Dated 13/06/2018	Recovery of Rs 3150/- and Rs 2700/- from the agency and suitable departmental action against S/Sh. R.P Vashisht EE, Gautam Kumar SDE and Ajay Kumar JE.	6200/- has been made from agency and the action on charge sheet against S/Sh R.P Vashisht EE, Gautam Kumar SDE and Ajay Kumar JE. The Govt. vide memo No.
2.	Technical opinion in special checking of the work of 'Augmentation Sewerage Scheme Hansi Town' (under ESP) 'Providing Sewerage facilities in various colonies in Hansi Town'	PH-1 dated 08/12/2018 and 4/112/2014-	Recovery of rupees 426228/- from the agency and suitable department action againt S/ShRam Kishann Sharma EE, Sh.Vishal Bansal EE, Sh.Sushil Jangra SDE, Sh. Sameer Sharma SDE, Sh. V.K. Saini JE and Sh. R.S. Mailk JE.	426228/- has been made from agency and the action on charge sheet against S/Sh Ram Kishan Sharma EE, Sh.Vishal Bansal EE, Sh.Sushil Jangra SDE, Sh. Sameer
3.	Vigilance enquiry No. 4 dated 14/06/2017 Sonepat against Sh. Mahender Singh HDM D & P Division PHE Deptt. and others.	dated	Departmental action under rule-7 against S/Sh. KarambirSingh SDE, Balkar Singh SDE, Harvinder Sharma SDE, Kuldeep Singh SDE, Roshan Lal SDE, Hari Om JE, SurenderJE, Sunil JE, Raj kanwar JE and Mahender HDM.	against S/Sh. Karambir Singh SDE, Balkar Singh SDE, Harwinder Sharma SDE, Kuldeep Singh SDE, Roshan Lal SDE, Hariom JE, Surender JE, Sunil JE, Raj kanwar JE and Mahender HDM is under

4.	Inquiry No. 2 dated 15/02/2017 Ambala against Sh. M.S Rana EE PHE department Ambala and others.	1 dated	Departmental action under rule-7 against S/Sh. M.S Rana EE, Vedpal Singh SDE, Vikas Gupta JE, Rajesh Yadav JE and Jagdeep Singh JE under rule-2.2(b) against Sh. S.K. Nagpal EE Retd.	The charge sheet against S/Sh. M.S Rana EE, Vedpal Singh SDE, S.K Nagpal EE, Vikas Gupta JE, Rajesh Yadav JEand Jagdeep Nain SDE were sent to Govt. vide memo No. 23928- PHE/DM-1 dated 26/02/2019. The reply to the observations raised by Govt. vide memo No. 4/18/2019-PH-1 dated 15/03/2019 and memo No. 4/18/2019-PH-1 dated 18/02/2020 were sent to the Govt. vide this office memo No. 37726-PH/DM dated 2/04/2019 and memo No. 15030- PH/DM-1 dated 02/03/2020 respectively. The decision of Govt. is awaited.
5.	Inquiry No. 6/2015 Sonepat against Sh. Siri Krishan Dahiya, EE.		Rs. 34,650/- from the agency.	SE Sonepat vide his office memo No. 831 dated 26/10/2018 has intimated that Sh. Jagdish Dahiya contractor was expired on 28/02/2015 and recovery in the matter is yet to be affected and the action of getting affected. The recovery from the contractor is under process.
6.	Vigilance Inquiry No. 03/13, Bhiwani against Sh. Rambir. Data entry operator and others PHED	dated	Action under rule-7 against S/Sh. Jaivir Dhanda JE, Nathu ram SDE, S.B Sharma SDE, Shree Bhagwan SDE, O.P.Indora DAO. Rambir Data entry operator, action under Rule-7 & 8 against S/Sh. Hiteshwar Dev JE, Dalbir Singh JE, S.K. Babbar SDE, B.K Grover SDE, Jaivir Singh Dhanda SDE, Anand Garg SDE, Rajiv Batish EE, action under rule-8 against S/Sh. Samunder Singh JE, Raghubir Singh JE, Surinder JE, Leela Dhar Bansal JE, Parduman JE, Jagdish SDE, S.P Sethi EE, Manish Kumar DAO and action under the 2.2(b) against Sh. Karam Chand EE (Retd.)	The action on the charge sheet against the delinquents is under process.
7.	Inquiry No. 5 dated 19/02/2018 Karnal against officers/ official Municipal corporation and PHE Department Karnal.	dated	Action under rule-7 aganist S/Sh. Sunil EE (Retd.) and Ashok Kumar SDE.	1 dated 27/02/2020 has decide to

				2016 has been issued against Sh. Ashok Kumar Taneja SDE vide Govt. memo No.4/72/2018-PH-1 dated 13/07/2020.
8.	1- 2	No. 4/22/2017- PH-1 dated 16/11/2018	F.I.R under rule 7 and 13 of PC act (action to be taken by SVB)	The action is to be taken by SVB.
9.	Inquiry No. 10/2018, Karnal against Sh. M.K Bansal, SE (now CE), PHE Deptt. and others	1 dated	Action under rule 2.2(b) against Sh. Prem Singh SE (Retd.)	The action under rule 2.2(b) against Sh. Prem Singh SE (Retd.) is in process.
10.	Vigilance Inquiry No.17 dated 09.07.2018 Karnal against Sh. Sanjay Gupta Tubewell operator Tubewell No. 1.near jundla Gate, PHED Karnal		No action proposed	Filed by EIC PHED on 08/05/2019
11.	Inquiry No.05 dated10.04.2015 Sirsa against Sh.Pardeep Punia, Executive Engineer, PHE Deptt. Odha Sirsa and others	1 dated	Rs. 241406/- from the agency and disciplinary action under Haryana Civil Services (P&A) rules against S/SH. Pradeep Punia EE, Parkash Veer EE, R.K Sharma EE, Sanket Sharma SDE, Bhani Ram SDE& Satpal JE.	made from the agency and Govt. vide memo No. 4/109/2018-PH-1 dated 13/02/2020 has decide to drop the matter with imposing and warning
12.	Inquiry No. 3/25.04.2017 Ambala against Sh. Rakharam, Junior Engineer Public Health Department, Ambala city.	Diary No. 437 dated 14/01/2019	Charge sheet under rule 8 of Hrayana Civil Service(P&A) rules against Sh. Rakharam JE.	The Draft charge sheet against Sh. Rakharam JE has been decided by the office vide memo No. 28197-99-PHE/DM-1 dated 09/03/2020 (issued in DM section).

# DETAIL OF VIGILANCE ENQUIRIES/TECHNICAL OPINION OF STATE VIGILANCE BUREAU RECEIVED FOR THE YEAR 01/04/2019TO 31/03/2020

Sr. No.	Name of Vigilance enquiry / technical opinion	Govt. memo No. & date vide which received	Action required to be taken as per recommendations made by the vigilance department	Present status of action
1.	Technical opinion for the special checking for the work of  (i) Aug. of water supply scheme between Bhiwani town under ESP Phase-II, Construction of one room of size 30 X 15 Bhiwani and all other works contingent thereto.  (ii) ESP water supply scheme Bhiwani town, construction of store room at Dadri gate boosting station and all other works contingent thereto, executed by Haryana Public Health Engineering Department.	Diary No. 2828 dated 02/04/2019	Recovery of Rs. 28789/-from the agency and suitable Departmental action against S/Sh. RK Sharma EE, SK Tyagi EE, AK Tuli SDE, S.S. Kataria SDE, Ashwani Kumar JE and M.S. Saini JE.	The recovery amounting to Rs 28,789/- has been made from the agency and the action on the draft charge sheet under rule-8 against S/Sh. RK Sharma EE, SK Tyagi EE, AK Tuli SDE, S.S. Kataria SDE, Ashwani Kumar JE and M.S. Saini JE is under process.
2.	Technical opinion in special checking of the work of Improvement of Sewerage Scheme and construction of Sewage Treatment at Kalanwali Sirsa executed by the Haryana Public Health Engineering Department.	Diary No. 4142 dated 16/05/2019	Recovery of rupees 25650/- from the agency and charge sheet againt S/Sh Ram Kishann Sharma EE, Sh.VinodSiroha EE, Bikramjit Singh Mathur EE, Ashok Kumar Bishnoi SDE, Nakli Ram Rana SDE and Ram Rakha JE.	The recovery amounting to rupees 25650/- has been made from agency and the action on charge sheet under rule-8 against S/Sh Ram Kishann Sharma EE,Sh.VinodSiroha EE, Bikramjit Singh Mathur EE&Ram Rakha JE and suitable department action against Ashok Kumar Bishnoi SDE&NakliRam Rana SDE is under process.
3.	Technical opinion for the special checking for the work of construction of water works at village SainpalKotha, Distt. Sirsa executed by the Public Health Engineering Department, Haryana.	Diary No. 8902 dated 07/11/2019	Recovery of Rs. 316350/-from the agency, charge sheet against S/Sh. Prakash veer EE, RK Sharma EE, Nathu Ram SDE, N.R.Rana SDE and Bhagi Ram JE and initiate suitable action against the agency.	The Recovery amounting to Rs. 316350/- has been made from the agency and the action on the draft charge sheet against S/Sh. Prakash veer EE, RK Sharma EE, Nathu Ram SDE, N.R.Rana SDE and Bhagi Ram JE is under process.

4.	Technical report of special checking for the work of construction of multipurpose hall with toilet, pantary and upgradation of existing parking at Grey Pelican in Tourist complex, Yamuna Nagar.	No. 4/98/2018 PH- 1 dated 09/12/2019	Chargesheet under rule-8 against Sh. Anuj Gupta EE.	The Draft chargesheet under rule-8 against Sh. Anuj Gupta EE, was decided by Govt. vide memo No. 4/98/2018 PH-1 dated 09/12/2019 and a punishment of "Warned to be more careful in future was imposed" upon Sh. Anuj Gupta EE.				
5.	Technical opinion for the special checking for work of providing independent water works in village Behal in Bhiwani Distt.	No.4/89/2019 PH-1 dated 19/12/2019	Recovery of Rs. 2736349/-from the agency, charge sheet against S/Sh. Udayvir Singh Malik EE, Dharamvir Yadav SDE, Jagdish Bishnoi SDE, Rajinder Singh JE and Sh. Bhagwan Singh JE initiate suitable departmental action against the agency and initiate suitable department action against the third party i.e. The WAPCOS P Ltd.	SE Bhiwani was requested vide memo No. 3269- PHE/Vig. dated 08/01/2020 to take action as per recommendation made in the inquiry report. The action is yet to be initiated by SE Bhiwani and reminder was also issued to SE Bhiwani vide this office memo No. 28494-PHE/Vig. Dated 11/03/2020. Thereafter a reminder be issued to SE, Bhiwani vide this office memo no.80938 PHE/Vig dated 17/09/2020.				
6.	Technical opinion for the special checking for work of construction of water works under updating water supply scheme under village Poharkan, Distt. Sirsa executed by the Public Health Engineering Department, Haryana.	No.04/01/2020 PH- 1 dated 13/01/2020	Recovery of Rs. 20700/- at Penal rate and Rs. 30175/-from the agency, suitable departmental action against S/Sh. Bikramjeet Singh EE, R.K Sharma EE, Jaibeer Singh Dhanda SDE and Deepak Kumar JE and initiate suitable department action against the agency.	The recovery amounting to Rs. 20700/- + 30175/- has been made from the agency and the departmental action against S/Sh. Bikramjeet Singh EE, R.K Sharma EE, Jaibeer Singh Dhanda SDE and Deepak Kumar JE is under process.				
7.	Enquiry No. 02 dated 25/09/2017, Gurugram against Sh. Abhinav Verma, executed by the Public Health Engineering Department, Gurugram.	No. 04/26/2019 PH-1 dated 09- 10/04/2019	Chargesheet against Sh. Abhinav Verma EE as per recommendation made at point No.2 of Director General State Vigilance Bureau Haryana memo no. 2302 dated 07/02/2019.	Govt. vide memo no. 4/26/2019- PH-1 dated 06/12/2019 has been decided to drop the matter with the punishment "Warned to be more careful in future" to Sh. Abhinav Verma EE.				
8.	Vigilance Inquiry 02 dated 11/05/2017 Sirsa against Sh. Prakashveer EE, PHE division No. 02 Sirsa and others	Diary No. 28073 dated 01/08/2019	Recovery of Rs. 3551/- from Sh. Ashok Kumar Jain Contractor and Rs 120330/- from M/s Manjeet Singh Contractor and (i) charge sheet under rule-7 of Haryana civil services	The recovery amounting to Rs. 3551/- has been made from the agency and theaction on the chargesheet against the Delinquents is under process.				

			(P&A) rules 2016 against Sh. Ram Krishan Sharma SDE (now EE). (ii) charge sheet under rule-7 &8 Haryana civil services (P&A) rules 2016 against Sh. Ram Rakha JE (iii) charge sheet under rule-8 Haryana civil services (P&A) rules 2016 against Sh. Rohit Kumar SDE and Sh. Sanket Sharma SDE (now EE).	
9.	Vigilance Inquiry 03 dated 21/04/2016 Sirsa against Sh. PrakashveerEE, PHE division No. 02 Sirsa and others	Diary No. 28982 dated 08/08/2019	Recovery of Rs. 72,000/- from the agency chargesheet under rule 7 of Haryana civil services(P&A) rules 2016 against Sh. Deepak Kumar Engineer and initiate Suitable actions against Sh. Prakashveer EE (Retd.) and Nathu Ram SDE (Retd.) as per rule 12(2)(b)(ii) of Haryana civil services (Pension) rules 2016.	The recovery amounting to Rs. 72,000/- has been made from the contractor and action on the draft charge sheet against Sh. Deepak Kumar Engineer and initiate Suitable actions against Sh. Prakashveer EE (Retd.) and Nathu Ram SDE (Retd.) as per rule 12(2)(b)(ii) of Haryana civil services (Pension) rules 2016 is under process.
10.	Vigilance inquiry No. 2 dated 20/01/2017 Bhiwani against Sh. Ratipal S/Sh. Bisha Singh Kom Rajput R/of Rewari Kheda, Distt. Bhiwani Beldar PHED water works change Distt. Bhiwani	No. 4/5/2020-3PH dated 17- 20/01/2020	F.I.R under IPC section 420, 465, 468 and 471 against Sh. RatipalTubewell operator (to be taken by SVB)	SVB vide endst no 1734-35/1/3/SVB(H) dated 05/02/2020 intimated that the F.I.R no.1 dated 29/01/2020 U/S 420, 465, 468 and 471 of IPC has been registered against Sh. RatipalTubewell operator
11.	Vigilance inquiry No. 21 dated 13/12/2018 sonepat against Sh. Monu S/Sh. Rambhaj R/of Jasiya Distt. Rohtak Hal Chowkidar PHED No.03 Gohana and others.	No. 4/7/2020-PH-1 dated 17/01/2020	Charge sheet under rule-4A of Haryana civil services 2016 against Sh. Rajiv Gupta EE, under rule 4B of Haryana civil services 2016 against Sh. Bijender Singh EE under rule 12(1)(A) read with 12(2)(b)(ii) of Haryana civil services Pension 2016, against Sh. Daleep Singh EE (now Retd.)	SE Sonepat vide memo No. 24278 -PHE/Vig dated 28/02/2020 was requested to take action per recommendation made in the inquiry report. The action is yet to be initiated by SE sonepat thereafter reminder be issued to SE sonepat vide this office memo no. 69701-PHE/Vig dated 14/08/2020 report is awaited

12.	Vigilance inquiry No. 01 dated 14/03/2016 Sirsa against Sh. Prakash veer EE PHED No.2 Sirsa Hal (Retd.) R/O old police chowki waligali, Sirsa and others.	No. 4/15/2020 PH- 1 dated 10/02/2020	Recovery Of Rs. 187650/- of Penal rate along with interest from the agency and action under rule 7 of Haryana civil services (P&A) rules 2016 against Sh. RoopramNagal JE & action as per rule 12(2) (b) (ii) od Haryana Civil Services Pension Rule against Sh. Prakashveer EE (Retd.) and Sh. Kishan Lal SDE (Retd.)	The action of getting affected the recovery from the contractor is under process and the action on draft charge sheet under rule 7 against Sh. RoopramNagal JE& action against Sh. Krishan Lal SDE retired and action against Sh. Prakash veer EE Retd. as per rule 12(2) (b) (ii) is under process.
13.	Vigilance Inquiry No. 4 dated 20/07/2018 Narnaul against Sh. Omprakash UrfHakikat Rai S/Sh. Banwari Lal caste Ahir R/O village Gadania, Distt. Mahendergarh Hal Keyman PHED.	No.4/13/2020 PHE dated 11/02/2020	Charge sheet under rule 07 of Haryana civil services (P&A) rules 2016 against Sh. Omprakash Keyman.	The charge sheet under rule 07agaisnt Sh. Omprakash Keyman was issued vide SE Narnaul memo no. 1957 dated 06/03/2020 and the entry of actual date of birth of Sh. Omprakash Keyman was made in his service book as 06/01/1964 instead of 06/01/1970 vide EE mahendergarh office order endst no. 2717-21 dated 12/05/2020 the report in matter was send to Govt. vide memo no. 400059- PHE/Vig dated 21/05/2020 also copy of F.I.R was send to Govt. vide this office memo no. 63602-PHE/Vig dated 22/07/2020.
14.	Vigilance Inquiry no. 02 dated 15/06/2018 Kaithal against Sh. Vedpalsingh SDE Public Health Engineering Guhla, Kaithal and others.	No. 4/46/2018 – PH1 dated 13/02/2020	Charge sheet under rule against Sh. Vedpalsingh SDE, Sh. Karamvir Singh the then JE (now SDE) and initiate suitable action in the matter to releasing payment of Sh. Digvijay Singh Contractor	Chief secretary of Haryana vigilance Department videendest no. 25/29/2018-4 Vig 1 dated 05/08 2020 has started that on examination of representation made by Sh. Devilal SE Public Health, it has been decided to re-enquire the matter.  So, the action will be taken by this department on the receipt of revised inquiry Report.

The Committee is not satisfied with the reply of Department. Therefore, the Committee recommends that the Department should dispose off/ decide the pending complaints at the earliest which describe at Annexure-3 and latest position of action taken on complaints also inform to the Committee.

### 15. Water Facilities.

On being asked by the Committee regarding the steps being taken by the Department to provide 55 liter per day drinking water facilities to every citizen together with the expenditure incurred thereon.

The Department replied as under:

The Jal Jeevan Mission has been launched by Government of India on 15.08.2019. Under this mission all the Rural Households are to be provided with Functional Households Tap Connections & to ensure drinking water supply @55 lpcd quality standards conforming BIS 10500 on regular basis. To implement JalJeevan Mission, Department has collected data of all the 30.05 lakh rural households and work has been started to provide functional Household Tap Connection in all the rural Households. At the time of launch of Jal Jeevan Mission there were 17.58 lakh household have Tap connection. Further 1.36 lakh household have been provided with Functional Tap connection during 2019-20. Now during 2020-21 a target of 7 lakh Functional Household Tap Connection has been conceived against which 5.79 lakh, Functional household Tap Connections have been provided till 10.12.2020. All the rural household have been planned to be covered by 31.12.2022 with 100% FHTC.

Expenditure under JJM Coverage is Rs. 15820.15 lakh upto 14.12.2020.

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to provide 55 liter per day drinking water facilities to every citizen and latest position also inform to the Committee.

### 16. Penalties.

On being asked by the Committee regarding the provision/guidelines/penalties made by the Department against the person who has obtained the water supply connection by unlawfully/illegal manners together with the detail of person against whom the action has been taken by the Department and whether there is any proposal to make rules/legislation to empower Public Health Engineering Department against illegal water connection.

The Department replied as under:

### **Urban Area**

Water supply, sewerage system is being maintained by PHED on behalf of ULB. The provision stated in Haryana Municipal Act 1973 regarding water supply and notification No. 14/2/2011-3C-II dated 09.03.2011 are annexed as **Annexure-5A&5B**.

At present there is no provision in Municipal Act or notification to impose penalty against the consumers for obtaining water supply connections unlawfully/illegally.

However ULB Department is in process to frame notification w.r.t water tariff / water connection. In the draft copy of notification there is following provision for taking action in case of illegal connection.

If any unauthorized / illegal water or sewer connection is detected by the Department or Municipal authorities, the same shall be disconnected immediately and a penalty of Two Thousand rupees for domestic connection and Five Thousand rupees for Institutional / Commercial / Industrial connections shall be imposed on the consumers.

### Rural Area

"If any unauthorized/ illegal water of sewer connection is detected by the Department, the same shall be disconnected immediately and a penalty of Rs.1000/- for domestic connection and Rs.2000/- for institutional/ commercial/ industrial connections shall be imposed on the consumers". **Annexure-5-C** 

The Committee is not satisfied with the reply of Department. Therefore, the Committee recommends that the Department should take prompt action to stop the illegal connection obtain by the people and complete detail of action taken against the peoples who obtain the illegal connection be supplied to the Committee at the earliest.

### 17. Flooding Areas.

On being asked by the Committee regarding the steps/measures taken by the Department to prevent the flooding in low lying areas and to routine check up the quality of drinking water supply to the people along with the expenditure incurred thereon.

The Department replied as under:

Since the job of flood water dewatering operations in Urban areas is the responsibility of Public Health Engineering Department, it is ensured that the pumping machineries alongwith allied equipment's are in a State of readiness and can be pressed into operation as and when required. The dewatering pumps lying in the stores which were installed in the previous floods are installed in the need of the hour, Inspection of Sewerage/Storm water drains are also carried out in all the Urban areas, so as to ensure that there is no blockage/choking of the sewers/drains and there is free flow of rain water during the monsoons. A close liaison is also maintained with the District authorities, for undertaking flood relief measures Arrangements are made for proper liaison with the administration flood control offices are established. Public Health Engineering Department undertakes to frame de-watering schemes for various towns on the basis of flood like situations in town. During the year, 2020-21 there were total 23 Nos. works related to De-watering of 13 no. towns out of which 11 Nos. works have been completed. Total funds allocation during the year was Rs.1500.00 lacs, out of which Rs. 249.00 lacs has been spent so far.

There are 44 laboratories in PHED Haryana, out of which one is State cum District Lab, 21 are District lab, 21 are Sub District laboratories and one mobile laboratory. 5 labs including State Lab and 4 District level Labs are NABL accredited.

A target to test 3000 water samples per Lab has been fixed for the financial year 2020-21 and against a total target of 1,29,000 water sample, total 73018 water samples

have been tested till date (attached at **Annexure 6-A**). In rural areas 31706 field testing kits (FTKs) for testing of water samples has been distributed for primary detection of contamination during 2020-21 (attached at **Annexure 6-B**). An expenditure of Rs.288.42 lakh has been incurred under Head JalJeevan Mission- Water Quality Monitoring and Surveillance till date.

# Jal Jeevan Mission Department of Drinking Water & Sanitation Ministry of Jal Shakti

Ď,	Total Samples Tested	4,008	1,703	1,731	2,040	2,404	2000	7.807	2000	4,042	1447 7 360	2,200	038	930	1,304	100 C	3,042	3,080	1,860	600,1	2,000	100°C	C70'#	/3,018
Format E4- Laboratory Testing	S.No. District Total Sources Tested	1,886	1,084	721	1,138	1,330	1,629	698	1,396	1,782	1,602	1,788	1,310		914	1,009	737	1,304	1,442	820	1,566	1,821	1,630	28,441
T	District	Ambala	Bhiwani	Charkhi Dadri	Faridabad	Fatehabad	Gurgaon	Hisar	Jhajjar	Jind	Kaithal	Karnal	Kurukshetra	Mahendragarh	Mewat	Palwal	Panchkula	Panipat	Rewari	Rohtak	Sirsa	Sonipat	Yamınanagar	Total
Financial	S.No.	1	2	3	4	5	9	7	8	6	10	11	12						18					

# Jal Jeevan Mission Department of Driniking Water & Sannitation Ministry of Jal Shakti

Format E20- Comperhensive Progress On HRD, FTK, Sanitary Survey and FTK Testing. State – HARYANA Month Name-All Month Financial Year- 2020-21.

		Person	ns Trair	red		Kills Purch	nased		FTK Testing Details				
Sno.	District Name	District Office	Block Office	GRWs	Total	Chemical	Bacteri	Sanitary Surveys	Schemes/ Delivery Points and Other Sources as on 17/12/2020	Sources Tested	Contarn Sources		
1.	Ambala	0	37	2,612	2,649	0	2,678	0	3,460	2,135	0		
2.	Bhiwani	0	0	2,755	2,755	0	2,919	0	4,604	2,371	0		
3.	Charkhi Dadri	0	0	1,978	1,978	0	850	0	1,659	392	0		
4.	Faridabad	0	0	661	661	0	686	0	2,119	369	0		
5.	Fatehabad	0	215	1,870	2,085	0	1,840	0	1,974	1,167	0		
6.	Gurugaon	0	0	654	654	0	697	0	3,328	403	0		
7.	Hisar	0	0	3,597	3,957	0	2,368	0	2,775	1,318	0		
8.	Jhajjar	0	0	707	707	0	503	0	3,054	244	0		
9.	Jind	0	0	1,850	1,850	0	1,596	0	4,457	223	0		
10.	Kaithal	0	0	746	746	0	495	0	2,680	373	20		
11.	Karnal	0	0	3,080	3,080	0	1,570	0	3,069	639	0		
12.	Kurukshetra	0	0	2,842	2,842	0	2,718	0	2,994	1,215	0		
13	Mahendergarh	0	0	1,460	1,460	0	1,462	0	5,354	778	0		
14.	Mewat	0	0	242	242	0	670	0	3,688	578	17		
15.	Palwal	0	0	2,890	2,890	0	1,546	0	2,618	529	0		
16.	Panchkula	0	0	639	639	0	263	0	1,423	80	0		
17.	Panipat	0	0	1,608	1,608	0	1,082	0	2,171	985	0		
18.	Rewari	0	0	1,379	1,379	0	966	0	3,286	313	0		
19.	Rohtak	0	0	2,101	2,101	0	1,332	0	2,053	1,125	85		
20.	Sirsa	0	50	4,025	4,075	0	3,018	0	3,021	1,455	0		
21	Sonipat	0	0	1,331	1,331	0	1,920	0	3,521	587	0		
22	Yamunanagar	0	0	1,309	1,309	0	527	0	3,613	113	0		
	Total	0	302	40,336	40,638	0	31,706	0	66,921	17,393	122		

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to stop the water flood in the State as to avoid the loss of life and property and also to use the flooded water in another works of States and latest position also inform to the Committee.

### 18. Jal Jeevan Mission Scheme.

On being asked by the Committee regarding whether the target/scheme of water supply to every citizen under JalJeevan Mission Scheme (JJM) will be complete up to December, 2022 during the Covid-19 Pandemic.

### The Department replied as under:

The action plan has been prepared and is under execution to ensure water supply to every citizen under JalJeevan Mission scheme (JJM) by 31.12.2022 against the timeline of year 2024 conceived by Government of India. The funding under Jal Jeevan Mission is done by the Government on priority even during the Covid-19 Pandemic and Department is hopeful to achieve the target by 31.12.2022.

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should complete the Jal Jeevan Mission Scheme as soon as possible and also inform to the Committee.

### 19. Resolve the Problems of water supply connection etc.

On being asked by the Committee regarding the steps taken by the Govt. to resolve the problems faced by the people to obtain the water supply connection/facilities under Jal Jeevan Mission scheme and other schemes along with the detail/number of complaints received and resolved by the Govt.

The Department replied as under:

Under Jal Jeevan Mission it has been planned that Functional Household Tap Connections (FHTC) be provided to each rural household with the active participation of Village Water and Sewerage Committee (VWSC). VWSC who will play a major role in executive of Jal Jeevan Mission and ensure that each and every household in the village will get FHTC. For execution of this work a detailed household survey in each and every habitation is carried out by the Department to identify the household without tap connections. Also the Aadhar details of all residents not having household connections are collected and projects are framed to provide house connections to these left out household and also to rectify the insanitary connections. Also the projects details are shared with the members of VWSC and then the projects are approved.

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends the department should be disposed off/decide the complaints regarding water connection at the earliest and also take prompt action as to avoid the difficulties face to obtain the water connection and latest position of pending and decided complaints also be supplied to the Committee.

### 20. Construction of Sewerage Treatment Plants etc.

On being asked by the Committee regarding whether any proposal of Govt. to construct the sewerage treatment plants and rain drainage system and to change the water supply pipeline of Ratia city, Distt. Fatehabad.

The department replied as under:

Yes,an estimate for Laying of balance distribution pipe line and parallel pipe line to the existing AC/PVC pipelines in various street of Ratia town, Distt. Fathehabad, was received from SE Sirsa, but the same was returned to SE Sirsa, with some observations vide Memo. No 65195/PHE/Urban Dated 28/07/2020. Sewerage Treatment Plant of 6.50 MLD Capacity MBBR Technology already exist in Ratia City, and it's up-gradation work is in progress at a cost of Rs. 505.00 Lakh.

Previously, there were open drains in Ratia City but after NGT intervention open drains were tapped into sewer system of PHED. Now existing sewer system is taking load of storm water also.

After going through the written reply and oral examination of the representatives of the department, the Committee recommends that the Department should be completed the works of Sewerage treatment plants as soon as possible.

#### 21. Mahagram Panchayat Yojana.

On being asked by the Committee regarding the name wise, block wise, constituency wise detail of 20 villages in first round, 37 villages in second round, 71 villages in third round selected under the MahagramPanchayatYojana by the department.

The department replied as under:-

Under MahagramYojana 129 village are selected by Development and Panchayats Department for laying of sewerage system. For sake of convenience these villages are bifurcated in 3 phases. Phase 1 covers 20 villages, phase 2 cover 38 villages and phase 3 cover 71 villages. The details of villages constituency- wise are enclosed as annexure- 10.

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Mahagram Panchayat Yojna scheme should be enforced at the earliest in the villages cover under the scheme and pending works also be completed as soon as possible and also inform to the Committee.

#### 22. Work of sewerage, water supply& treatment plant.

On being asked by the Committee regarding the work of sewerage, water supply and water treatment plant will be complete in how many days/time in the total villages of state whose population is more than 10,000 like village Pipli, Babain, Mathana, Umri in Ladwa Constituency.

The Department replied as under:-

Under Mahagram Yojana 129 villages are selected by Development and Panchayats Department for laying of sewerage system. The likely date of completion of work of sewerage, water supply and water treatment plant in the feasible villages out of 129 villages is 31.12.2024.

The village Pipli, Babain, Mathana, Umri of Ladwa Constituency is not among the selected villages under Mahagram Yojana.

After going through the written reply and oral examination of the representatives of the department, the Committee recommends that the works of sewerage system, water supply, water treatment plant should be completed at the earliest in the villages/cities whose population are across the 10,000 and detail information also be supplied to the Committee after completion of works .

#### 23. Condemned Tube wells.

On being asked by Committee regarding the provision/guideline about installing a new tube well, time period for installing new tube well in place of condemned tube well and remedy available to the villagers against the condemned tube well and total number of tube well declare condemned by the department during last three years.

The Department replied as under:

New tubewell is proposed as per the design calculations based on population of the village/Area and discharge, available.

Time period for installing of new tubewell in place of condemned tubewell is approximate 15 to 30 days after receiving of estimate.

Water Supply is made to the villagers from the nearby tubewell or by Tankers, during the period of shortage of water supply.

Total No. of tubewells declared condemned by the Department during the last Three years are as under: -

Time period	No. of Tube wells
01.04.2018 to 31.03.2019	334
01.04.2019 to 31.03.2020	368
01.04.2020 to 16.10.2020	299
Total	1001

After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the main task of the Department is to provide drinking water to the people and recommends that the Department should be to released the pending connection as soon as possible so that people do not have to face the problem of drinking water and latest position also inform to the Committee.

#### 24. Court Cases.

On being asked by the Committee regarding the number of cases pending at present in different courts along with the financial implication involved thereon, together with details of each such case.

The Department replied as under:-

The number of cases pending at present in different courts details taken from Litigation Management System (LMS) is as under:

Sr. No.	Honorable Court Type	Pending Cases	Cost Imposed Cases	Remarks	Reply as on 07.08.2021
1.	Supreme Court	25	0	Detail of court case is given at at	In addition to the information already submitted ,following
2.	Punjab and Haryana High Court	955	3	(Annexure- 15)	is the pendency of court cases taken from LMS

Sr. No.	Honorable Court Type	Pending Cases	Cost Imposed Cases	Remarks	Reply as on 07.08.2021
3.	District Courts/ Tribunals/ Other Courts	803	2		(Annexure 15-A).  There are 25 court cases pending in Supreme Court, 1018 pending court cases in Punjab & Haryana High Court and 893 court cases are pending in various District Courts/Tribunals/Other Courts.  However, it may be highlighted that there are no financial implications in any of these cases.

After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and the Committee observed that matter is very serious in nature .Therefore, the Committee recommends that latest position/detail of the court cases i.e sategwise, namewise, yearwise, courtwise be intimated to the Committee at the earliest and prompt action should also be taken to resolve the court cases at the earliest by deputing a special officer as to avoid any adverse effect on the working of Department .

### 25. Maintenance Expenditure.

On being asked by the Committee regarding the expenditure incurred on maintenance of water supply pipeline and sewerage system, water treatment plant during last three years.

The department replied as under:-

and sewe		em, water	ntenance of r treatment p			r			ame has been
				(	in Lacks)				(Rs. In crore)
Maintena	ince of the	e Water S	upply Pipelin	e			Maintenance Line	e of Water	Supply Pipe
Rural (2018-	Urban (2018-	Rural (2019-	Urban (2019-	Rural (2020-	Urban (2020-		2018-19	2019-20	2020-21
19)	19)	20)	20)	21)	21) up to		321.71	311.74	383.06
24037.25	8767.50	23174.4	9051.97	12140.54	4990.24				
Maintenance of the Sewerage system									
Rural	Urban	Rural	Urban (2019-20)	Rural	Urban		Maintenance	of Sewerage	System
(2018- 19)	(2018- 19)	(2019- 20)	(2013-20)	(2020- 21)	(2020- 21)		2018-19	2019-20	2020-21
570.90	5510.02	34.52	5832.54	3.57	3583.48		60.80	58.67	72.04
Maintena	ince of the	e Water Ti	reatment Plan	nt		٨	/laintenance o	of the Water to	eatment Plant
Rural	Urban	Rural	Urban	Rural	Urban	2	2018-19	2019-20	2020-21
(2018- 19)	(2018- 19)	(2019- 20)	(2019-20)	(2020- 21)	(2020- 21)				
1864.51	1864.99	1699.72	1679.45	1358.05	1222.75	3	5.79	33.14	56.75

Detail of expenditure incurred on maintenance of water supply pipeline and sewerage system, water treatment plants is at **Annexure-16.** 

	Name of Divisions	Maintenance of the Water Supply Sewerage System							
		2018-							_
		Rural	Urban	Rural	Urb	an	2020 Rural	-21 Urban	_
1.	Ambala (M)	0.00	0.00						
3	Ambala city	0.00	0.00 351.78	0.00		0.00	0.00	125	.00
4	Ambala Cantt	0.00	31.94	0.00		34.12	0.00		.08
5	Bahadurgarh Bawal	0.00	284.09	0.00	- 2	209.20	0.00		0.01
6	Bhiwani No 1	0.00	35.58	0.00		40.08	0.00		3.16
7	Bhiwani No 2	170.25 0.00	0.00	0.00	:	160.31	0.00		0.00
8	Ch. Dadri	0.00	17.80	0.00		0.00 51.22	0.00		4.72
9	Faridabad No 1	0.00	0.00	0.00		0.00	0.00		0.00
10	Fatehabad	0.00	97.98	0.00		98.82	0.00		7.52
12	Gohana No.1 Gurugram	0.00	119.80	0.00		156.73	0.00	_	78.79 22.92
13	Hansi	0.00	1.19	0.00		6.50	0.0		71.79
14	Hisar No 1	0.00	146.12 48.40	0.00	-	51.00	0.0	_	0.00
15	Hisar No2	0.00	36.26	0.00		74.35	0.0		42.55
16	Hisar No3	0.00	314.97	0.00		345.68	0.0		12.74
17	Jhajjar No1	0.00	13.22	0.00		2.29	0.0		0.00
18	Jhajjar No2 Jhajjar No3	0.00	0.00	0.00		0.00 48.91	0.0		44.70
20	No 1Jind	0.00	39.71 326.09	0.00	_	209.92	0.0		103.89
21	No 2 Jind	0.00	70.45	0.00		54.82	0.	00	23.09
22	Kaithal No 1	0.00	226.48	0.0		239.24		00	161.52
23	Kaithal No 2	0.00	46.54	0.0	0	24.61		.00	3.55
24	Kamal No1	0.00	27.44	0.0	-	99.32		.00	107.04
25	Kamal No2	0.00	21.55	0.0		11.19		.00	15.39
26	Kosli	0.00	43.42	0.0		43.74 156.85		0.00	40.52
27	Kurukshetra	0.00	188.50 50.03	0.0	_	62.26		0.00	40.44
28	M/garh Naraingarh	0.00	6.43	0.0	_	9.35		0.00	9.20
30	Namaul No1	0.00	0.00	0.0		4.02	(	0.00	0.93
31	Namaul No2	0.00	57.09	0.0	00	182.36		0.00	114.96
32	Narnaul No3	0.00	47.97	0.0	00	47.15	-	0.00	32.96
33	Narwana	0.00	95.96	0.0	00	102.59		0.00	35.89
34	Nuh No 1				-		-		
35	Palwal No1	0.00	0.00	0.0	_	0.0	-	0.00	0.00
36	Palwal No 2	0.00	25.40	0.0	_	25.4	_	0.00	10.60
37	Palwal No 3	0.00	133.00	0.0	-	132.7	-	0.00	35.68 24.62
38	Panchkula	0.00	19.84		00	19.2	-	0.00	0.00
39	Panipat No1	0.00	0.00		00	0.0	-		0.00
40	Panipat No2	0.00	0.00		00	0.0	-	0.00	3.76
41	Punhana	0.00	6.28	-	00	25.0		0.00	0.00
42	Rewari GWI	0.00	0.00		00	0.0	_	0.00	
43	Rewari No 1 Rohtak No1	0.00	837.29	-	.00	818.		0.00	893.75
14	Rohtak No2	0.00	33.72		.00	37.6		0.00	45.21
16	Rohtak No3	0.00	118.83		.00	129.		0.00	99.31
7		0.00	458.69	A SAME OF THE PARTY OF THE PART	.00	479.		0.00	155.77
	Sirsa No1 Sirsa No2	0.00	291.62		.00	341.	-	0.00	111.33
8		41.29	0.00		.00	38.		0.00	23.5
9	M/Dabwali Siwani	10.79	223.15		.30	76		1.45	-
0		0.00	19.82		0.00	The second second second	.45	0.00	-
1	Sohna	0.00	92.06		0.00	88	.76	0.00	75.4
2	D&P Sonipat	0.00	6.44		0.00	30	.40	0.00	
3	Sonipat No2	327.81	0.00	(	0.00	37	.09	0.0	
1	Sonipat (M)	0.00	0.00		0.00		0.00	0.0	
	Tohana	0.00	127.16		0.00		5.68	0.0	
_	Tosham	20.76	14.18	-	4.22		2.18		
_	No1Y/Nagar	0.00	156.64		0.00			2.1	
	No2 Y/Nagar	0.00	199.11		_		5.82	0.0	
1	Total	570.90			0.00		8.14	0.0	160
_	· Jtul	370.30	5510.02	3	4.52	583	2.54	3.	

		Maintenance of the Water Treatment Plant						
		2018	-19		- Tant			
		Rural	Urban	Rural		2020-2	_	
1	Ambala (M)	-			Urban	Rural	Urban	
2	Ambala city	0.00	0.00	0.00	0.00	0.00		
3	Ambala Cantt	0.00	51.00	0.00	48.00	0.00	0.00	
4	Bahadurgarh	0.00	39.50	0.00	63.50	0.00	28.00	
5	Bawal	182.65	92.41	234.17	182.32	101.36	63.50 19.61	
6	Bhiwani No 1	0.00	2.97	0.00	1.61	0.00	0.98	
7	Bhiwani No 2	70.70	0.00	0.00	0.00	0.00	0.00	
8	Ch. Dadri	0.00	76.28	68.41	63.55	35.54	32.64	
9	Faridabad No 1	0.00	0.00	0.00	0.00	0.00	0.00	
10	Fatehabad	0.00	0.00	0.00	0.00	0.00	0.00	
11	Gohana No.1	0.00	0.00	0.00	0.00	0.00	0.00	
12	Gurugram	464.33	5.30 275.39	0.00	10.00	0.00	5.00	
13	Hansi	0.00		371.07	428.14	241.65	230.22	
14	Hisar No 1	0.00	0.00	0.00	5.07	0.00	2.50	
15	Hisar No2	0.00	25.56	0.00	0.00	0.00	0.00	
16	Hisar No3	0.00	0.00	0.00	33.95	0.00	27.95	
17	Jhajjar No1	170.67	16.64	204.07	0.00	0.00	0.00	
18	Jhajjar No2	140.18	55.37	135.43	24.61	183.42	30.58	
19	Jhajjar No3	161.70	0.00	160.39	43.36	83.45	35.90	
20	No 1Jind	0.00	0.00	0.00	0.00	0.00	0.00	
21	No 2 Jind	0.00	2.00	0.00	2.25	0.00	2.75	
22	Kaithal No 1	0.00	19.17	0.00	16.37	0.00	5.15	
23	Kaithal No 2	0.00	0.00	0.00	0.95	0.00	1.80	
24	Karnal No1	0.00	0.00	0.00	0.00	0.00	0.00	
25	Karnal No2	0.00	0.00	0.00	0.00	0.00	0.0	
26	Kosli	1.03	0.00	1.20	0.00	0.00	0.0	
27	Kurukshetra	0.00	0.00	0.00	0.00	0.00	0.0	
28	M/garh	0.00	0.00	0.00	0.00	0.00	0.0	
29	Naraingarh	0.00	0.00	0.00	0.00	0.00	0.0	
30	Narnaul No1	191.74	4.50	186.02	32.19	76.13	4.6	
31	Namaul No2	0.00	0.00	0.00	0.00	0.00	0.0	
32	Narnaul No3	0.00	0.00	.0.00	1.36	0.00	0.0	
33	Narwana	0.00	0.00	0.00	0.00	0.00	0.0	
34	Nuh No 1							
35	Palwal No1	0.00	0.00	0.00	0.00	0.00	0.0	
36	Palwal No 2	0.00	0.00	0.00	0.00	0.00	0.0	
37	Palwal No 3	0.00	72.50	0.00	60.13	0.00	14.	
38	Panchkula	0.00	0.00	0.00	0.00	0.00	0.0	
39	Panipat No1	0.00	0.00	0.00	0.00	0.00	0.	
40	Panipat No2	0.00	0.00	0.00	0.00	0.00	0.0	
41	Punhana	0.00	0.00	0.00	0.00	0.00	0.	
42	Rewari GWI	0.00	0.00	0.00	0.00	0.00	0.	
13	Rewari No 1	316.16	382.36	338.96	442.36	503.10	411.	
14	Rohtak No1	0.00	25.16	0.00	25.24	0.00	30.	
15	Rohtak No2	0.00	20.08	0.00	33.37	0.00	16.	
16	Rohtak No3	0.00	0.00	0.00	0.00	0.00	0.	
17	Sirsa No1	0.00	0.00	0.00	0.00	0.00	0.	
8	Sirsa No2	0.00	599.27	0.00	122.91	0.00	226	
9	M/Dabwali	0.00	2.00	0.00	1.34	0.00	0	
0	Siwani	0.00	2.13	0.00	0.00	0.00	0	
1	Sohna	0.00	32.99	0.00	18.00	0.00	4	
2	D&P Sonipat	0.00	12.41	0.00	3.56			
3	Sonipat No2	165.35				0.00	1	
4	Sonipat (M)		0.00	0.00	15.31	0.00	25	
5		0.00	0.00	0.00	0.00	0.00	0	
6	Tohana	0.00	0.00	0.00	0.00	0.00	0	
	Tosham	0.00	0.00	0.00	0.00	0.00	C	
7	No1Y/Nagar	0.00	0.00	0.00	0.00	0.00	C	
8	No2 Y/Nagar	0.00	0.00	0.00	0.00	0.00	C	
	Total	1864.51	1814.99	1699.72	1679.45	1358.05	1222	

After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and recommends that the Department should be checked the difference of the amounts came in reply and reason thereof and latest position of replies be supplied to the Committee at the earliest.

#### 26. Sewerage line.

On being asked by the Committee regarding whether it is a fact that 65 k.m sewerage line is laid in Ratia city, Distt. Fatehabad but there is no any Hydraulic Jetting Machine available together with the reason thereof.

The Department replied as under:-

Total Sewerage network of different sizes in Ratia City is 66.14 km. There is no hydraulic jetting machine as on date for Ratia town. but the estimate amounting to Rs. 151.10 Lakh already stands administratively approved against supply order which the procurement through DS&D is under process.

Tender already issued by DS&D and to be decided in next High Power Purchase Committee Meeting to be held shortly. Accordingly, machine will be made available by 31.08.2021 (to be extended upto 30.11.2021 due to COVID-19).

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that pending works/ Hydraulic jetting machine should be completed/ arrange at the earliest as to avoid the problem face by people.

#### 27. Canal water.

On being asked by the Committee regarding number of the canal water based water work is being constructed in the villages of Ratia Assembly Constituency together with status thereof, alongwith the time by which the construction work is likely to be completed.

The Department replied as under;

The status of works relating to construction of canal based water works in Ratia assembly Constituency is at Annuexure-26.

_	,	elating to construction er:	*	WOLKS III F	Ratia Assembl
Sr. No.	Name of PHE Division	Name of villages where W/W under	Estt. Cost.		
1	Fatehabad	construction	In lakh	Status of work	Likely date of
	Lionabad	Noorkiahli	-		completion
		Palsar	391.90	In Progress	04445
		BhattuKhurd	328.33	, ogress	31/12/2021
_		Rehhalous	360.55	1	1
2	Tohana	Phinaipur	396.70	Vot to b	_
		Bhunderwas	329.61	Yet to be started	
		Jallopur	380.65	In Progress	31/12/202

In addition to above, DPR for construction of Canal based water works in Ratia Town is under preparation and likely to be submitted by 30.9.2021.

After going through the written reply and oral examination of the representative of the Department, the Committee recommends that the pending works should be completed at the earliest and also inform to the Committee.

#### 28. Tube well Operator.

On being asked by the Committee regarding the salary of tube well operators and how many tube well are beings operated by one person.

The Department replied as under:

There are two type of Tubewell Operator working in this Department i.e. Regular and Non Regular. The initial basic pay of Regular Tubewell operator is Rs.19900/- and the Non RegularTubewell Operator are being paid minimum wages that is 10428 as per Labour Commissioner rates and one Tubewell is being operated by one person.

In addition to Reply,

No. of regular pump operator is 1650 and non regular pump operator is 2145.

The Committee is not satisfied with the reply of Department and observed that the matter relating to the tube well operator some time come under the Public Health Engineering Department and some time related to Urban Local Bodies Department i.e create a huge problem before the people and its also reveals under the Amrut-1 scheme .Therefore Committee recommends that in relation to tube well operator, as avoid the problem came under the Amrut-2 scheme , the work will be done on the principle of One city- One Operator.

#### 29. Supply of Treated Water.

On being asked by the Committee regarding whether there is any proposal/plan to improve or develop a new sewerage system and to supply treated water in panipat urban constituency.

The Department replied as under;

Panipat is covered under AMRUT and works of water supply and sewerage system in Panipat urban constituency are being executed by Municipal Corporation, Panipat.Further, as per minutes of meeting dated 19.08.2020 (Annexure-31) the Govt. has decided to transfer the water supply, sewerage and drainage services to MC Panipat. Therefore, proposal / plan for water supply and sewerage in Panipat town is to be given by ULB Department.

Minutes of Meeting held under the chairmanship of PS to CM on 19.08.2020 regarding transfer of services of Water Supply, Sewerage and Drainage from Engineering Public Health Municipal Corporation - Panipat.

- A meeting was held under the chairmanship of Sh. R.K. Khullar, W/PS to CM on 1. 19.08.2020 in which following officers were present:
  - Sh. Devinder Singh, IAS, ACS-PHED
  - Sh. S.N. Roy, IAS, ACS-ULB li.
  - Dr. Amit K Agrawal, IAS, DG-ULB III.
  - Sh. Manpal Singh, EIC-PHED Iv.
- ACS-PHED informed that the matter regarding transfer of services of Water Supply, Sewerage and Drainage from Public Health Engineering Department 2. (PHED) to Municipal Corporation-Panipat has been put up for decision of Hon'ble Chief Minister by Public Health Engineering Department.
- ACS-PHED also added that the PHED Services in all Municipal Corporations have to be transferred to ULB Department in a phased manner. In this context, PHED Services of Panipat town may be transferred on an immediate basis.
- ACS-ULB conveyed that PHED Services of Sonepat and Karnal was transferred to Municipal Corporation, Sonepat and Karnal on 16.08.2018 alongwith the staff of PHED Department on deputation basis to concerned Corporations to run these services.

Till date, Municipal Corporation, Sonepat and Karnal have incurred Rs. 60.00 Crore on payment of Salary of staff, Operation & Maintenance expenditure and Electricity charges of these services at their own level. However, no funds have been made available by Finance Department to the ULB Department in this regard. These services by Very nature have to be subsidized by the government and the budgetary support earlier being provided to Public Health Engineering Department was transferred to ULB Department and a provision in this regard was made in the head 'Services of Sewerage, Water Supply and Drainage in Municipal Corporation'. However, till date Finance Department (FD) has not provided any funds to MC Karnal and Sonepat, though budget in this regard has been deducted from PHE Department. This has resulted in an extra burden on Municipal Corporations, Sonepat and Karnal. He stressed that MC Panipat was not in position to takeover expenditure related to staff & O&M expenses and mechanism should be explored to take care of the expenditure made on PHED Services for Panipat town.

#### On a careful consideration, following decisions were taken: 5.

- The services of Water Supply, Sewerage and Drainage A. transferred from Public Health Engineering Department (PHED) to Municipal Corporation, Panipat with the following conditions:
  - PHE Department would continue to pay salary/ wages to its permanent and contractual staff and they would be placed under the control of Municipal Corporation, Panipat for looking after and providing these services. All the liabilities w.r.t. staff on deputation from PHED to MC Panipat will continue to be borne by PHE Department out of their existing budget head atleast for the next 3 A years.

23.5

The services and staff outsourced by PHE Department will continue as per their contract agreements including the provision of Super Sucker Machines already angaged for Operation & Maintenance of these services.

- ill. The ULB Department will reassess the actual requirement of PHED Staff in Panipat and will retain the minimum staff only necessary for smooth running of these services.
- Iv. The Commissioners of MCs Sonepat & Karnal will carry out similar exercise and relieve the staff of PHE Department which can be replaced by their staff for running of these services. FD will eventually provide funds to MC Sonepat & Karnal to defray the expenditure already done by them.
- B. The PHED Department will continue to bear the various expenditure made on these services including salaries of all permanent and contractual staff for a period of 3 years after transfer of services. This period can be further extended for 2 years.
- C. All the existing contracts of service, manpower, equipment hiring including Super Sucker machines will be converted into a tripartite agreement between concerned Municipal Corporation, Public Health Engineering Department and the existing contractee. The payments will continue to be released by the PHE Department while administrative control & recommendation of release of payment will vest with concerned Commissioner of Municipal Corporation.
- D. Similar mechanism would also be adopted in future for transfer of PHED Services from Public Health Engineering Department to other Municipal Corporations.

## Meeting ended with thanks to the Chair.

During the Oral examination, the Committee observed that no provision/ facilities of sewerage disposal and industrial waste disposal for the factories established in free zone. Therefore the Committee recommends that the Industrial Department should be made responsible through HSIIDC for redressed of this kind problems and the provision of fee also be made if required.

## **EXCISE & TAXATION DEPARTMENT**

## **Organisation Chart**

# (I) ORGANISATION CHART OF EXCISE & TAXATION COMMISSIONER'S OFFICE HARYANA, PANCHKULA

AETC(ADMN.)	AETC(ST/PGT)	AETC(A/A)	AETC(L/C)
Supdt.EsttI	ETO(ST)	C.A.O	Jt. Director(Legal)-I
Supdt.Estt.II	ETO(ST)	ETO	Jt. Director(Legal)-I
Supdt.EsttIII	Supdt.(ST)	A.O.(A/Cs	Jt. Director(Legal)-II
Supdt.Estt.IV		A.O(DDO)	
		S.O(ST)	D.A
		A.O.(I/A)	D.D.A
		A.O.(Audit)	A.D.A
		SO ( Budget)	Suptd.(L/C)
		SO (R.R)	
		SO(Reconciliation)	
		SOs(I/A)	
		SO(Bills)	
		SO(Medical)	
		SO(PAC)	
AETC(GST)		AETC(C)	JETC(HQ),
DETC		DETC	
	Syste	em Analyst-I	AETO
	Syste	em Analyst-I	
	0	uptd (C)	

## (II) ORGANISATION CHART OF DISTRICT OFFICES.

Jt.ETC(Appeal), Ambala	Jt.ETC(Appeal), Faridabad	Jt. ETC(Appeal), Rohtak
Jurisdiction of appeal cases of Ambala, YamunaNagar, Kurukshetra, Karnal, kaithal and Panchkula districts.	Jurisdiction of appeal cases of Gurugram (East, West, South & North), Faridabad (East, West, South & North) and Palwal, Rewari, Narnaul and Mewat districts.	Jurisdiction of appeal cases of Rohtak Sonipat Jhajjar Hisar Panipat Sirsa Fatehabad Jind Bhiwani districts.
Assistant District Attorney	Assistant District Attorney	Assistant District Attorney
Assistant/ Taxation Inspector	Assistant/ Taxation Inspector	Assistant/ Taxation Inspector
Clerk/Steno	Clerk/Steno	Clerk/Steno

Jt.ETC(Range), Ambala	Jt.ETC(Rar Faridabad	ige),	Jt.ETC(Range) Gurugram	Jt.ETC(Range), Hisar	Jt. ETC (Range), Rohtak
Administration, Enforcement and Inspection of Ambala, YamunaNagar, Kurukshetra, Karnal, kaithal and Panchkula	Administrat Enforcemer and Inspe of Farid (East, V South & N and Palwal	nt ction abad Vest,	Administration, Enforcement and Inspection of Gurugram (East, West, South & North) and Mewat	Administration, Enforcement and Inspection of Hisar, Sirsa, Fatehabad, Bhiwani and Jind	Administration, Enforcement and Inspection of Rohtak, Panipat, Sonipat, Rewari, Narnaul and Jhajjar
		П		<b>.</b>	
DETC (ST) ( Inch District)	` , `		C (Excise)	DETC (Inspection)	
ETO (Assessing A	ETO (Assessing Authority) AETO		0	ETO/TI	
AETOs (Enforcement) Exci		se Inspector	Assistant/Clerk		
Superintendent		Assi	stant/SSS		

(Establishment)		
Section Officer	Clerk/Steno	
Taxation Inspector		
Assistant/SSS		
Clerk/Steno		

#### THE FUNCTIONS OF THE EXCISE AND TAXATION DEPARTMENT

The Excise and Taxation Department is a main revenue earning department of the Government. It administers the following Acts:

The Value Added Tax Act, 2003

The Central Sales Tax Act, 1956

The Punjab Excise Act, 1914

The Goods and Services Tax, 2017

- 2. The main function of the department is to collect revenue under the above mentioned Acts. The major part of revenue to the State comes from the levy of Taxes under VAT, GST and Excise Acts. Since the creation of Haryana State in November,1966, there has been a phenomenal growth in revenue under all the Acts. In the year 1967-68, the total revenue collected by the department under all the Acts amounted to Rs. 19.30 crore which has since grown to Rs. 39950.53 crore during 2019-20. In the current financial year upto July., 2020, the department has collected Rs. 10629.04 crore as compared to Rs. 14332.94 crore collected during the same period of last year. The dip in collection is due to economic downturn due to COVID-19 pandemic.
- 3. The department collects tax under the Haryana Value added Tax Act, 2003 and the Central Sales Tax Act, 1956. The tax is levied and collected on all sales and purchases that take place within the State of Haryana, involving local sale or Inter State sale. The entire amount collected under the Central Sales Tax Act is assigned to the State. During the year 1967-68, an amount of Rs. 9.69 crore was collected under the Haryana General Sales Tax Act, 1973 and Central Sales Tax Act, 1956, which has since risen to Rs.8652.75 crore under HVAT and CST Act during the year 2019-20.
- 4. Under the Haryana VAT Act every dealer who is liable to pay tax under the Act has to obtain certificate under the Haryana VAT Act as well as under the CST Act. Every dealer who has an aggregate amount of Rs. One lac or more as voluntary tax under both the Acts (VAT and CST Act) during the preceding financial year is required to pay the voluntary tax on monthly basis within 1st 15 days of the succeeding month. All other dealers are required to pay quarterly tax along-with their returns. The returns submitted by the dealers are scrutinized by the appropriate Assessing Authority. Under the Haryana VAT Act provision for

Deemed Assessment has been introduced and only such dealers whose cases fall under scrutiny scheme as per provision of sub-section 2 of section 14 and corresponding rules (rule 27) are subjected to scrutiny. Additional demand created as a result of assessment has to be deposited within a period of 15 to 30 days as mentioned in the notice of demand. In case dealer is aggrieved of the assessment order, he has right to file an appeal before the Jt. ETC (A) of the respective jurisdiction. If aggrieved, he may challenge the order of Jt.ETC (A) before the Haryana Tax Tribunal.

The Act provides for lump sum payment of tax in respect of certain trades like Ply Board manufactures, BKOs, retail traders and Work Contractors. Arrangement of lump sum composition is optional and the Act provides for simplified system of registration, maintenance of accounts and filing of returns in cases of dealers under lump sum composition. However a dealer under lump sum composition cannot issue a tax invoice for sale of goods by him. The Act provides for prompt refund of input tax in respect of the dealers who are exporting the goods out of custom frontiers of the country or in respect of the dealers whose rate of output tax is lesser than the rate of input tax, viz the tax paid on the purchases.

- 5. The assessment orders passed by the Assessing Authorities are examined by DETC (Inspection). DETCs of the district as well as Jt. ETC (Range) have also been given powers to examine and revise the cases decided by the Assessing Authorities wheresoever's called for. The orders passed by the Re-visional Authorities may be challenged before the Tribunal directly as these orders are passed in exercise of powers of the commissioner conferred upon them under section 34 of the Haryana VAT Act.
- 6. Since, 1st July 2017 new tax regime i.e. GST has also came into force and department is collecting revenue under HGST Act, 2017. Further, following items are declared as Non-GST items and are taxed under HVAT Act, 2003 and CST Act, 1956: -
- a) Petrol / Diesel/ Crude Oil
- b) Natural Gas

c) ATF

d) Liquor

The tax garnered during the last five years in both the Acts i.e. HVAT Act, 2003 and CST Act, 1956 is as under:

(Rs. In Crore)

Financial year	Achievement in VAT	Achievement in CST	Total
2015-16	19282.14	2264.85	21546.98
2016-17	21687.47	2422.56	24110.03
2017-18	7767.68	297.95	8065.64
2018-19	8554.06	462.56	9016.62
2019-20	7999.60	341.04	8340.64

In view of above, a comparative	analysis chart between	collections under HVAT and
CST Heads for the past five years is del	lineated as under: -	

Financial Year	Amount Achieved	Financial Year	Amount Achieved	Difference	%age
2014-15	19504.23	2015-16	21546.98	+2042.75	+10.47%
2015-16	21546.98	2016-17	24110.03	+2563.05	+11.89%
2016-17	24110.03	2017-18	8065.64	-16044.39	-66.55%
2017-18	8065.64	2018-19	9016.62	+950.98	+11.79%
2018-19	9016.62	2019-20	8340.64	-675.98	-7.50%

Reason for decrease in collection of VAT+CST: -

Due to the implementation of GST law w.e.f. 01.07.2017 onwards,, various items i.e. all petroleum products and liquor are declared as Non-GST goods. Moreover there is a downfall in the valuation of Non-GST goods and the change of rate of tax vide Govt. Notification dated 04.10.2018 and 12.12.2018, had also adversely effected the tax collections in the above mentioned years.

#### Goods and Services Tax(GST):

7. The Goods and Services Tax regime came into force w.e.f. 1st July, 2017. The implementing machinery, as well as the taxpayers, has overcome the transitional challenges and the implementation of the new tax regime has been streamlined. The State of Haryana has been a pioneer when it comes to implementation of tax laws in the country and it was the first state to implement Value Added Tax Act in 2003. Under the GST regime also, Haryana has recorded a handsome growth of 17% in the collections of State GST during the financial year 2019-20 as compared to State GST Collection during the previous financial Year (2018-19). However, the collections under the State GST as well as other Acts of the GST have been impacted by the pandemic COVID-19 in the current financial year.

Year wise Revenue Collection of the State under GST since implementation of GST is tabulated as under:

(Rs. in crore)

Year	SGST Before IGST Settlement	Provisional IGST Settlement	Total State Collection under SGST (2+3)	Compensati on Received	Ad-hoc IGST Receive d	Total SGST (4+5+6)
1	2	3	4	5	6	7
2017-18	8537.14	1641.63	10178.77	1199.00	667.00	12044.77

2018-19	12689.54	4010.05	16566.19 (2+3-GST payback of RS 133.40	2820.00	2476.10	21862.29
2019-20	13921.97	4933.34	18855.31	5453.43	627.93	24936.67
2020-21	11959.24	6117.18	18076.42	5065.82	3013.15	30507.40 (4+5+6+Loan to States in lieu of GST Compensation of Rs 4352.01

SGST cash collection of the State has been taken as per data provided by GSTN. IGST Settlement, Compensation Received And Ad-hoc IGST received has been taken as per information sent by Government Of India.

- 8. Excise revenue constitutes a sizable portion of the State revenue. The major portion of excise revenue comes as license fee from the country liquor/ Indian Made Foreign Liquor vends and by way of excise duty on the sale of Country Liquor/IMFL. During the year 2018-19, an amount of Rs.6062.67 crore was collected as excise revenue. During the year 2019-20, an amount of Rs. 6360.85 crore has been collected.
- 9. While framing the Excise Policy for the year 2020-2021 the Government has decided that to improve delivery of various department regulatory functions and services in an effective and transparent manner, the Excise Wing of the department has been successfully able to ensure 100% compliance of Business Reform Action Plan of Ease of Doing Business. An online application system for all the retail licenses has been developed having features like online submission of application without the need to submit physical copy of the application, eliminate physical touch point or document submission, allowing option of online payment of application fee, allowing applicant track status of online application and a facility to download the final certificate online. The process of approval of brands labels has also been liberalized. All the existing brand labels already approved by the department will be approved for the year 2020-2021 within a span of 03 days provided there is no change in the appearance and EDP of the said brand labels. Further, the brand labels alongwith EDP will now be available on the departmental portal. As an environment friendly initiative, it has been decided that the confiscated/expired liquor will be disposed of by way of diverting such liquor to effluent treatment plant. The empty bottles will further be recycled. In order to provide hassle free services to stake holders, more powers have been delegated to the DETC's (Excise) in the districts. POS machines in the liquor vends situated in urban areas has been installed and invoice for liquor has also been made mandatory.
- 10. Apart from above all, in order to safeguard against spurious and adulterated liquor, the manufactures of CL and IMFL shall affix such hologram or QR Code based 'Track and Trace' system as approved by the department. To assess & monitor the quantity of ENA produced and utilized by manufactories flow meters shall be installed in all manufactories in

the State during the currency of the financial year. In order to monitor the manufacturing and bottling operations and dispatches of liquor, an integrated CCTV mechanism shall be installed in manufactories in the State. A control room shall be set up at Head Office for receiving live feed from manufactories. The project is in pipe line and will be completed within a period of 03 months approximately. The department has also collected the revenue through imposition of penalty in the Breach under Excise Act.

#### 30. Budget.

On being asked by the Committee regarding total budget allocated to the department for the financial year 2020-21, scheme/work/project wise, alongwith the amount spent thereon up to 1st February, 2021.

The Department replied as under:

The Scheme wise Budget allocated to the Department for the Financial Year 2020-21 and expenditure upto 1<sup>st</sup> February are as under:-

(Fig. In Lakh)

Scheme/Work/Project	Budget Allocation	Expenditure upto 01.02.2021
P-01-05-2039-51-001-99-51 Head Quarter Staff (including Excise Bureau)	92.51	52.49
P-01-05-2039-51-001-98-51 Collection Charges	4334.00	3629.30
P-01-05-2040–51-001-99-98-Head Quarter Staff- (Establishment Expenses)	7187.50	4127.53
P-01-05-2040–51-001-99-96-Head Quarter Staff- Tax Research Unit(TRU)	300.00	0.00
P-01-05-2040-51-001-99-97-Head Quarter Staff- Apna Bill Apna Vikas	0.25	0.00
P-01-05-2040-51-001-98 District Staff	7474.98	5845.89
P-01-05-2040-51-101-99-Field Staff	8200.00	5957.91
P-01-05-2045-51-104-99-51-Taxes and Duties	266.70	101.08
P-01-05-2043-51-102-51-51- Interest paid on delayed refunds of SGST	20.00	0.00
P-01-05-2043-51-800-99-97- State Consumer welfare under	0.01	0.00

Reimbursement of Legal Expenses		
P-01-05-2043-51-800-99-99- State Consumer welfare under HGST Publicity Consumer awareness on GST	0.01	0.00

The Committee is not satisfied with the reply of the Department .Therefore the Committee recommends that the Department should spend the allocated budget on time according to the instruction of the Finance Department so that there is no problem in implementing the schemes of the Department and the Department can also earn good revenue. The Committee further recommends that details of items wise revenue earned during last three years also be supplied to the Committee.

#### 31. Vacant Posts.

On being asked by the Committee regarding total number of posts lying vacant category wise up to 1st February, 2021 alongwith the period from which these are lying vacant and steps taken by Department to fill up the these posts.

The Department replied as under:

Ca	Category wise total number of posts of Excise and Taxation Department lying vacant as on 01.02.2021.										
	Sanction	ned Strength		Worki	Working Strength			Vacancy			
Post	Meant for Direct Recruit- ment	Meant for Promotion	Total	Meant for Direct Recruitment	Meant for Promotion	Total	Meant for Direct	Meant for Promotion	Total	Remarks	
Class-1											
Additional Excise and Taxation Commissioner	0	7	7	0	4	4	0	3	3	The proposal for promotion to these vacancy has been sent to the Govt.	
Joint Excise and Taxation Commissioner	0	11	11	0	11	11	0	0	0		
Deputy Excise and Taxation Commissioner	0	63	63	0	62	62	0	1	0	Suitability of senior ETOs has been adjudged in the Departmental Promotion Committee meeting on 12.07.2021. According to Minutes of Meeting promotion case is being dealt at the level of Govt.	

					,					,
Joint Director (Legal)	0	3	3	0		0	0	3	3	The posts of Joint Director (Legal) are meant to defend the cases of Haryana Tax Tribunal. Officers qualifying for these posts generally do not opt for these posts. Hence, two JDLs were remployed after retirement. But these days the Haryana Tax Tribunal is not functional. Therefore, these posts are vacant.
Class-II										
Excise and Taxation Officer	75	150	225	59	144	203	16	6	22	(1) Against 16 vacant posts of direct quota, the requisition for filling up 14 posts of Excise and Taxation Officer through direct recruitment has been sent to the HPSC through the Chief Secretary, Haryana. 2 posts are recently vacated.  (2) The case of filling up remaining 6 vacant posts is being processed.
Assistant Excise and Taxation Officer	52	105	157	36	83	119	16	22	38	(1) HPSC has recommended 44 candidates for appointment to the post of Assistant Excise and Taxation Officer but 36 Assistant Excise and Taxation Officers had joined in the department and 08 have not joined. The Govt. vide their letter dated 21.05.2021 has cancelled the candidature of these candidates.  Moreover, 3 newly appointed AETOs

										have resigned/relieved from this post. Hence, remaining 11 posts are recently vacated.
										(2) The requisition of 5 vacant posts of direct quota has been sent to the HPSC through the Chief Secretary, Haryana.
										(3) Out of 22 promotion posts of AETO, 16 posts had been filled up later on. Remaining 6 posts are meant for District Supdt. There is no Superintendent (Field Offices) to fulfill the condition to promotion to the post of AETO.
										Note :- As on today, 2 post of AETO meant for Taxation Inspector and Excise Inspector one for each are also vacant. The promotion case for filling up these two posts has been sent to the Govt.
Private Secretary	0	1	1	0	1	1	0	0	0	
Establishment Officer	0	1	1	0	0	0	0	1	1	This post has been filled up on 15.04.2021.
Superintendent (Head Quarter)	0	8	8	0	2	2	0	6	6	No Assistant or Senior Scale Stenographer is eligible for the promotion to the post of Head Quarter

										Superintendent.
Superintendent (Field)	0	29	29	0	1	1	0	28	28	No Assistant or Senior Scale Stenographer is eligible for the promotion to the post of District Superintendent.
Senior System Analyst	0	2	2	0	0	0	0	2	2	Since rules for these posts have not been framed therefore all these posts are counted in promotion column. Promotion / appointment on these posts could not be made in the absence of rules
System Analyst	0	2	2	0	2	2	0	0	0	
Programmer	0	7	7	0	0	0	0	7	7	Since rules for these posts have not been framed therefore all these posts are counted in promotion column. Promotion / appointment on these posts could not be made in the absence of rules.
Class-III										
Personal Assistant	0	8	8	0	3	3	0	5	5	No SSS has opted for promotion of PA.
Taxation Inspector	360	360	720	50	357	407	310	3	313	265 posts were sent to HSSC
Excise Inspector	58	57	115	13	53	66	45	4	49	40 posts were sent to HSSC
Assistant (H.O.)	0	38	38	0	20	20	0	18	18	No clerk in Head office qualify the conditions of promotion to the post of Assistant.
Assistant (Field)	0	197	197	0	147	147	0	50	50	The vacant post of

										Assistants are filled up from the Clerks/Steno typist by promotion only, who fulfill the condition for promotion i.e. passing the SETC/type test and service experience according to rule. The file for promotion of 27 Clerks/steno typist is under process vide no and no more clerks qualify for promotion.
Clerk(H.O.)	52	13	65	51	4	55	1	9	10	Seniority of peons is distributed, it is being examined.
Clerk(Field)	538	134	672	461	73	534	77	61	138	The vacant post of Clerks are filled up by HSSC. They will provide a slot for requisition. The vacancy will be sent at that time. The vacant post of promotion are filled up from group D who fulfill the condition for promotion according to Rule. The case of promotion from group D to clerk is under process.
Steno Typist (Field)	193	48	241	70	0	70	123	48	171	35 posts were sent to HSSC but received back for rule amendment (Reg. Age/Qual.) The vacant post of direct recruitment are filled up by HSSC. They will provide a slot for requisition. The vacancy will be sent at that time. No clerk qualifies for promotion to the post

										of Steno Typist.
Steno Typist (H.O.)	13	2	15	5	0	5	8	2	10	No clerk in Head office qualifies for promotion. Vacancy of direct quota are filled by HSSC. They will provide a requisition. The vacancy will be sent at that time.
Senior Scale Stenographer (Field)	50	12	62	9	3	12	41	9	50	34 posts were sent to HSSC but received back for rule amendment (Reg. Age/Qual.) and 18 Assistant are working against the vacant post of SSS. The vacant post of direct recruitment are filled up through HSSC.at present no steno typist is qualified for promotion. Typing test is to be conducted
Senior Scale Stenographer (H.O.)	13	3	16	6	7	7	7	2	9	The vacant post of direct recruitment are filled up through HSSC. At present no stenotypist is qualified for promotion. Typing test is to be conducted.
Drivers	112	111	223	107	0	107	91	25	116	No group D employee has opted for promotion as driver.
Class-IV										
Peon(H.O.)	57	0	57	43	0	43	14	0	14	Vacant posts of Peons will be filled by HSSC.

Peon (Field)	818	0	818	546	0	546	272	0	272	Vacant posts of Peons will be filled by HSSC.
Total	2391	1372	3763	1456	971	2427	1021	315	1336	

The Committee not satisfied with the reply of Department and recommends that the Department should fill up the vacant posts at the earliest so that there is no adverse effect on the functioning of the Department due to vacant posts and latest position should be apprised to the Committee as soon as possible.

#### 32. Complaints.

On beings asked by the Committee regarding number of complaints received and enquiry conducted regarding irregularities/ embezzlement/ misappropriation of funds against the officers/officials of the department during the last three years together with the action taken by department against them who have been found at fault?

The Department replied as under:

This office has issued charge sheets u/r 7 and u/r 8 of HSC(P&A) Rules, 2016 in last three years.

Sr. No.	Year	Total officers charge sheeted
1.	2018	DETC= 03 ETO= 06 AETO= 02
2.	2019	DETC= 03 ETO= 15 AETO= 08
3.	2020	ETO= 16 AETO= 02
4.	2021	JETO= 01 DETC= 02

			ETO= 01
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This office has conducted inquiries in last three years as detailed below:-

Sr No.	Year	Complaints received	Inquiry entrusted to inquiry officers	Remarks
1.	2018	07	07	Inquiry report awaited
2.	2019	41 (01 complaint copy not received)	40 (03 report received)	37 Inquiry report awaited
3	2020	49	49 (02 report received)	47 Inquiry report awaited
4.	2021	28 (03 complaints put up for enquiry entrusted)	25 (01 report received)	24 Inquiry report awaited

During the Oral examination of the representative of Department, the Committee observed that the matter is serious in nature and numbers of inquires are still pending. Therefore, the Committee recommends that the detail of the complaints and inquires be supplied to the Committee as under format:-

Α

- (i) Year-wise complaints received.
- (ii) Name/Designation of official/officer against whom complaint received.
- (iii) Date on which inquiry entrusted.
- (iv) Name of inquiry Officer.
- (v) Status of Inquiry Officer.
- (vi) Reason for delay in finalization of Inquiry Report.
- (vii) Steps taken to expedite the completion of inquiry reports by Inquiry Officer (dates-wise, if any reminders issued to inquiry officer).
- (viii) Date of finalization submission of inquiry report by inquiry officer.
- (ix) Action/decision taken by department/authorities concerned on the inquiry report.

- (x) Appeals, if any pending on decision taken.
- (xi) Details of officers/officials retired during the pendency of inquiry.

В

The Committee also recommends to fix a time limit for completion of inquiry and take adverse view for delay in its completion in time bound manner against those who are responsible for such delay.

C

The Committee further recommends that the Principal Secretary (Excise & Taxation) and Excise and Taxation commissioner to regularly monitor the progress on quarterly basis and ensure that all pending inquiry reports are completed in six months and to update the same to Estimates Committee periodically.

#### 33. Illegal Sale of Liquor.

On being asked by the Committee regarding steps are being taken by the Department to prevent the illegal sale & purchase of goods & liquor .The Committee would also like to know the total number of cases registered under the illegal sale and purchase of goods and liquor and status thereof.

The Department replied as under:

The Excise and Taxation Department has taken various measures and actions to keep a check to prevent the illegal sale and purchase of goods. Some of the salient taken are as under:-

#### Constitution of tax Research Unit (TRU)

The Department has set up an tax Research Unit (TRU) for analysis of data and intelligence based enforcement. A number of cases involving illegal sale and purchase of goods and passing of fraudulent input tax credit utilization have been detected and acted upon.

- 1. In 3 cases involving high amount of evasion of taxes by fraudulent illegal availment of ITC in TRAN 1 in Gurugram and further 172 other dealers were detected involved in the web of transactions. It involved a total fraud of approx. INR 155 Crores.
- In another case, web of fraudulent transactions was detected involving 45 dealer wherein Input tax credit worth INR 226.68 Cr. Was illegally claimed. The Department has taken remedial action including criminal action against the taxpayers wherever required. An amount of INR 55.77 Cr. Have been recovered/ blocked from these taxpayers.

#### Identification of certain suspicious registered taxpayers

 The Department has identified certain suspicious newly registered taxpayers and migrated taxpayers on the basis of risk rating which has helped in identification of nonexistent taxpayers and appropriate action is being taken as per HGST Act.

- Further, newly registered taxpayers on the basis of the parameters like high turnovers, coefficient of deviation, return compliance, credit utilisation etc have been identified and shared with field formations in the past. Out of these, a list of highly suspicious taxpayers have been shared with field formations in the past.
- Recently, the return data of new taxpayers for the period from F.Y. 2020-21 was examined on the basis of certain parameters and a total of 234 such highly suspicious firms were identified for verification and taking appropriate action as per HGST Act.

## • Identification of Bogus Taxpayers and action taken against such bogus taxpayers

Further GST branch has taken actions against fake and bogus taxpayers. The Department had identified 257 such fake/bogus taxpayers and has recovered Rs. 135.13 Crores through ITC and Cash combined and more than 100 FIRs have been lodged by the Department against such bogus taxpayers.

#### • Setting up of GST Intelligence Unit

The Department has also set up Haryana GST Intelligence Unit on 22.03.2021 to work in collaboration with Tax Research Unit (TRU) for analysis of data and intelligence based enforcement and reduce fraud & abuse in tax administration. The unit has been set up to reduce revenue gap and leakages and ensure timely and efficiently prevent evasion of taxes by the bogus taxpayers. An amount of Rs. 147.96 Crore across various cases as on 13.08.2021 has been recovered either through ITC (ITC reversed, blocked and recovered) and in Cash by the HSGST-IU.

#### Prevent the illegal Sale and Purchase of Liquor

The Department has already directed the field staff to check the illegal sale and purchase of liquor by any licensee or bootlegger. To check illegal sale of liquor by manufactories, CCTV Cameras in the manufacturing units alongwith a Control Room at Head Office are under installation for monitoring the live feed. The Excise Adhesive Labels (Holograms) have been made compulsory on the liquor bottles for avoiding pilferage. Routine checking of Retail & Wholesale liquor vends and distilleries etc is conducted by the field staff as well as special inter-district teams.

During the year 2020-21, 1152 number of breach cases have been instituted against the licensees found indulged in breach of Excise Rules and Policy Provisions. A list of these cases alongwith detail of penalty imposed and status of recovery is also enclosed at **Annexure 'G'**.

Further, in cases of illegal or illicit sale/purchase/manufacturing of liquor, FIRs have also been lodged in the concerned Police Stations.

Enforcement Wing- Enforcement wing of the Department assigning inter District Roadside checking duty to the officer to check whether goods are transported without bill or without payment of proper taxes. Revenue collected by roadside checking during last year 2020-21 is Rs.79.89 crores and this year till july 2021 is Rs.27.73 crores.

After going through the written reply and oral examination of representative of the Department ,the Committee recommends that the Department should take strong action against the persons involve in fake and bogus taxpayer and illegal sale & purchase of goods & liquor .The amount of fine also be recovered from the culprits. The Committee further recommends that the detail report of the action taken with the financial recovery be supplied to the Committee at the earliest and Department should taken necessary steps to stop the illegal sale & purchase of goods & liquor.

#### 34. Prevention of tax theft.

On being asked by the committee regarding the policy adopted/steps being taken by the department to prevent the tax theft of sale and purchase of goods and services.

#### The Department replied as under:

The Department has taken several steps to prevent the tax theft of sale and purchase of goods and services. Some major steps taken by the department are tabulated below:-

## 1. Constitution of Tax Research Unit (TRU)

The Department has set up an Tax Research Unit (TRU) for analysis of data and intelligence based enforcement. A number of cases of fraudulent input tax credit utilization have been detected.

#### 2. Formation of Haryana State GST Intelligence Unit (HSGST-IU)

Haryana State GST department has set up Haryana State GST Intelligence Unit (HSGST-IU) on 22.03.2021 to work in collaboration with Tax Research Unit (TRU) for analysis of data and intelligence-based information to reduce fraud and abuse in tax administration. The Unit has been setup to reduce revenue gaps and prevent evasion of tax by bogus taxpayers.

An amount of Rs. 147.96 Crores across various cases as on 13.08.2021 has been recovered either through ITC (ITC reversed, blocked and recovered) or in Cash by the HSGST-IU.

### 3. Identification and Monitoring of several Red Flag Reports

The Red Flag Reports involve periodic mismatch reports of many GST returns such as GSTR 3B-GSTR1, GSTR 3B-GSTR 2A AND E-WAY BILL – GSTR 3B (mainly 3 in number) generated by GSTN after close of every month/quarter. GSTN also share the list of identified taxpayers, as indicated in each report, with Centre and all the respective states for further targeted action. Haryana GST department regularly generates Red Flag reports of mismatches between sales/ turnover as per different retruns & mis-match found in credit availed with verified. The department has also examined 36749 cases as per mismatch reports and has got ITC reversed, blocked and recovered amounting to Rs. 849.67 Crore as on 30.06.2021 in cases of mismatch and tax theft.

List of Reports shared with Districts are as under:

- 1. GSTR3B -GSTR 1 Mismatch (July 2017 Dec 2020).
- 2. GSTR3B -GSTR 2A Mismatch (July 2017 Dec 2020).
- 3. E-Way Bill GSTR3B Mismatch (October 2018 March 2019).

- 4. Comparison of Table No. PTV of GSTR 9C (Reconciliation Statement) i.e. Auditor's Reconciliation on additional liability due to non-reconciliation with DRC-03 (Payment Clause Reconciliation and Annual Return.
- 5. GSTR7 (TDS) GSTR3B mismatch.
- 6. GSTR8 (TCS) GSTR3B mismatch.
- 7. Reconciliation of data received from various department i.e. mining etc. with taxes paid by the taxpayer in his GSTR3B return.

After oral examination of the representative of Department, the Committee recommends that the fine imposed by the Department should be recovered at the earliest and the complete detail of action taken by the Department be supplied to the Committee and regular checking also be conducted by the Department to stop the illegal sale & purchase of liquor.

#### 35. Numbers of license.

On being asked by the Committee regarding the policy/procedure/measure to grant the goods and liquor sale & purchase license by the department to vendor.

The Department replied as under:

The Retail Liquor Licenses in FORM L-2 & L-14A are usually granted through the process of e-tendering as prescribed in the Excise policy of the State. However, in the Excise Policy 2021-22, for the allotment of retail zone of vends in the year 2021-22, an option was also given to existing licensees of 2020-21 to get their licenses renewed on the prescribed terms and conditions.

Further, the license for wholesale vends of liquor i.e. L-1 (IMFL) & L-13 (Country Liquor) are granted to the persons amongst the retail licensees on the basis of quota contribution of IMFL and CL respectively in the district.

The detailed procedure to grant the license for sale and purchase of liquor is provided under the Haryana Excise Policy for the relevant year.

After the oral examination of representative of the Department, the Committee recommends that details of license granted and revenue earned from the licenses during the last two years be supplied to the Committee.

#### 36. Court Cases.

On being asked by the committee regarding the total number of cases pending in the courts along with the financial implication, stage & status thereof and steps being taken by department for disposal of pending cases.

The Department replied as under:

- 1. Total No. of Cases pending in the Courts as on 31.07.2021.
  - i) Supreme Court of India ---- 73 Cases
  - ii) Punjab & Haryana High Court---- 1079 Cases
  - iii) District/Trial Courts ---- 165 Cases

#### 2. Financial Implications involved in the pending cases:-

There are multiple types of litigation pending in various courts which include Service Matters, Criminal

Matters and Tax & Excise Matters etc. Basically, financial implications are involved only in Tax & Excise Matters. These matters include appeal against the orders of the Haryana Tax Tribunal and orders passed by W/ETC as an Appellate Authority/Quasi Judicial Authority in Excise & Other Tax Matters. It may not be feasible to determine exact financial implications during pendency of all such matters before the Hon'ble Courts.

- 3. Stage and Status of the pending cases:
  - i) Written Statement/Reply filed 476 Cases
  - ii) Written Statement/Reply not required 591 Cases
  - iii) Written Statement/Reply not filed- 250 Cases
- 4. Steps being taken by department for disposal of pending cases:-

Legal Cell of the Department has been assigned work on the basis of various types of cases pending before the Hon'ble Courts. Written statements/replies/affidavits on behalf of the department are vetted by the Law Officers posted in the Department and further got vetted from the O/o Advocate General, Haryana before filing the same in the concerned court.

Whenever any case is decided, the same is put up before concerned Law Officer for opinion, before putting up the file before the competent authority for final decision for filing appeal/review/revision. Further proceedings are initiated as per decision of the competent authority.

After the oral examination of representative of the Department, the Committee observed that excise and sale tax is a very challenging task, in such situation, if law officers running in other Department are taken in this Department then they will take a lot of time to understand the working of the Department and Department does not take a fruitful benefit of law officers taken from the other Departments. The case relate to excise and sale tax are special in nature and special law officers are required for this kind of cases. Therefore, the Committee recommends that a dedicate special law officers cadre relating to the tax cases should be developed by the Department as to avoid the adverse effect on the working of the Department due to non availability of special law officers.

#### 37. Tax Theft Cases.

On being asked by the Committee regarding the total number of tax theft cases have been noticed by the Department during the last three years regarding the sale and purchase of goods, if so, action taken by Department against thief.

#### The Department replied as under:

- The GST Cell is carrying out operations against theft of tax simultaneously on many fronts namely intelligence based cases carried out by HSGST-IU, cases involving mismatch in sales and turnover through Red Flag Reports namely GSTR1-GSTR3B mismatch, GSTR2A-GSTR3B mismatch, E-way bill – GSTR 3B mismatch, TCS-GSTR3B mismatch, TDS-GSTR3B mismatch and GSTR-9C reconciliation statement.
- The department has examined 36749 Red Flag mismatch report cases and has got ITC reversed, blocked and recovered amounting to Rs. 849.67 as on 30.06.2021 crores in cases of mismatch and tax theft.
- Further GST branch has taken actions against fake and bogus taxpayers. The
  department has identified 257 such fake/bogus taxpayers and has recovered Rs.
  135.13 crores through ITC and Cash combined and more than 100 FIRs have
  been lodged by the Department regarding this.
- The Department has also set up Haryana GST Intelligence Unit on 22.03.2021 to work in collaboration with Tax Research Unit (TRU) for analysis of data and intelligence based enforcement and reduce fraud & abuse in tax administration. The unit has been set up to reduce revenue gap and leakages and ensure timely and efficiently prevent evasion of taxes by the bogus taxpayers. An amount of Rs. 147.96 Crore across various cases as on 13.08.2021 has been recovered either through ITC (ITC reversed, blocked and recovered) and in Cash by the HSGST-IU so far.
  - Enforcement Wing month wise roadside collection figures from April 19 to July, 2021 are as follows:-

#### Year 2019-2020

#### (Fig. In Lakh)

A <sub>l</sub>	pr 9	May 19	June 19	July 19	Aug 19	Sept 19	Oct 19	Nov 19	Dec 19	Jan 20	Feb 20	Mar 20	Total
757	.20	773.51	757.08	866.84	808.02	726.36	457.51	674.33	696.55	623.72	838.62	440.62	8420.36

#### Year 2020-21

Apr20	May 20	June 20	July 20	Aug 20	Sept 20	Oct 20	Nov 20	Dec 20	Jan 21	Feb 21	Mar 21	Total
0.50	0.00	3.92	245.14	610.04	791.69	822.22	522.77	741.96	973.60	1940.7	1336.7	7989.24

Year 2021-22

Apr	May	June	July
21	21	21	21
0.00	0.00	17.73	10.00

The officers are being deputed for inter district roadside checking and surprise roadside checking throughout the state to catch the theft cases. Revenue collected by roadside checking during last year 2020-21 is Rs. 79.89 crores and this year till July 2021 is Rs. 27.73 crores. No roadside checking in the month of April, May and June in 2020 & April, May in 2021 due to lockdown.

After the oral examination of representative of the Department, the Committee observed that matter is serious in nature and recommends that the Committee should be informed by taking time bound action against the guilty officers and action should be taken against the officers who were negligent .The Committee also desire to know district wise ,how much tax evasion has been caught and compete detail of inquiry conducted/Penalty imposed by the Department on the tax theft cases be informed to the Committee within 15 days.

#### 38. Annual Administrative Report.

On being asked by the Committee regarding whether Annual Administrative Report of the Department for the year 2018-19, 2019-2020 and 2020-21 have been published, if so, the copy of the said Reports may be provided to the Committee and if not, the reasons thereof.

The Department replied as under:

It is intimated that the Administrative Reports of 2018-19, 2019-20 & 2020-21 has yet not been published. The Administrative Report with reference to the F.Y 2016-17 has been approved by the A.C.S(E & T) in March 2020 and the publication of the same is under process at the Government level. Further, the compilation of the administrative report for the F.Y. 2017-18 is at final stage and it will be submitted before the Government at the earliest. The delay has occurred due to the Covid-19 only

After the oral examination of representative of the Department, the Committee recommends that the pending works related to the administrative report should be completed at the earliest and inform to the Committee after the completion of works.

Appendix-I
Summary of recommendations/observations of the Committee on Estimates (2021-22)

Sr. No.	Page of the Report	Paragraphs	Observations/Recommendations made by the Committee
1	2	3	4
			PUBLIC HEALTH ENGINEERING DEPARTMENT
1	15	12	After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the Department has spent little amount and is left to spend more money/amount. The Committee therefore, recommends that the Department should take necessary steps to spent the allotted budgets as per the working of Department and instructions issued by the finance Department.
2	16	13	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of Department and latest position also inform to the Committee.
3	26	14	The Committee is not satisfied with the reply of Department. Therefore, the Committee recommends that the Department should dispose off/ decide the pending complaints at the earliest which describe at Annexure-3 and latest position of action taken on complaints also inform to the Committee.
4	26	15	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to provide 55 liter per day drinking water facilities to every citizen and latest position also inform to the Committee.

5	27	16	The Committee is not satisfied with the reply of Department. Therefore, the Committee recommends that the Department should take prompt action to stop the illegal connection obtain by the people and complete detail of action taken against the peoples who obtain the illegal connection be supplied to the Committee at the earliest.
6	29	17	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to stop the water flood in the state as to avoid the loss of life and property and also to use the flooded water in another works of states and latest position also inform to the Committee
7	30	18	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should complete the Jal Jeevan Mission Scheme as soon as possible and also inform to the Committee.
8	30	19	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends the Department should be disposed off/decide the complaints regarding water connection at the earliest and also take prompt action as to avoid the difficulties face to obtain the water connection and latest position of pending and decided complaints also be supplied to the Committee.
9	30	20	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should be completed the works of Sewerage treatment plants as soon as possible.

10	31	21	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Mahagram Panchayat Yojna Scheme should be enforced at the earliest in the villages cover under the scheme and pending works also be completed as soon as possible and also inform to the Committee.
11	31	22	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the works of sewerage system, water supply, water treatment plant should be completed at the earliest in the villages/cities whose population are across the 10,000 and and detail information also be supplied to the Committee after completion of works
12	32	23	After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the main task of the Department is to provide drinking water to the people and recommends that the Department should be released the pending connection as soon as possible so that people do not have to face the problem of drinking water and latest position also inform to the committee.
13	33	24	After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and Committee observed that matter is very serious in nature .Therefore, the Committee recommends that latest position/detail of the court cases i.e sategwise, namewise, yearwise, courtwise be intimated to the Committee at the earliest and prompt action should also be taken to resolve the court cases at the earliest by deputing a special officer as to avoid any adverse effect on the working of department .

14	36	25	After going through the written reply and oral examination of the representatives of the Department, the committee is not satisfied and recommends that the Department should be checked the difference of amounts came in reply and reason thereof and latest position of replies be supplied to the Committee at the earliest.
15	37	26	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that pending works/ Hydraulic jetting machine should be completed/ arrange at the earliest as to avoid the problem face by people.
16	38	27	After going through the written reply and oral examination of the representative of the Department, the Committee recommends that the pending works should be completed at the earliest and also inform to the Committee.
17	38	28	The Committee is not satisfied with the reply of Department and observed that the matter relating to the tube well operator some time come under the Public Health Engineering Department and some time related to Urban Local Bodies Department i.e create a huge problem before the people and its also reveals under the Amrut-1 scheme. Therefore Committee recommends that in relation to tube well operator, as avoid the problem came under the Amrut-2 scheme, the work will be done on the principle of One city- One Operator.
18	40	29	During the Oral examination, the Committee observed that no provision/ facilities of sewerage disposal and industrial waste disposal for the factories established in free zone. Therefore the Committee recommends that the Industrial Department should be made responsible through HSIIDC for redressed of this kind problems

and the provision of fee also be made if required.

#### **EXCISE & TAXATION DEPARTMENT**

The Committee is not satisfied with the reply of the Department .Therefore the Committee recommends that the Department should spend the allocated budget on time according to the instruction of the Finance Department so that there is no problem in implementing the schemes of the Department and the Department can also earn good revenue. The Committee further recommends that details of items wise revenue earned during last three years also be supplied to the committee.

The Committee not satisfied with the reply of Department and recommends that the Department should fill up the vacant posts at the earliest so that there is no adverse effect on the functioning of the Department due to vacant posts and latest position should be apprised to the Committee as soon as possible

examination During the oral of the representative of Department, the Committee observed that the matter is serious in nature and numbers of inquires are still pendina. Therefore. the Committee recommends that the detail of complaints and inquires be supplied to the Committee as under format:-

Α

- (i) Year-wise complaints received.
- (ii) Name/Designation of official/officer against whom complaint received.
- (iii) Date on which inquiry entrusted.
- (iv) Name of inquiry Officer.
- (v) Status of Inquiry Officer.

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20 54 31

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- (vi) Reason for delay in finalization of Inquiry Report.
- (vii) Steps taken to expedite the completion of inquiry reports by Inquiry Officer (dates-wise, if any reminders issued to inquiry officer).
- (viii) Date of finalization submission of inquiry report by inquiry officer.
- (ix) Action/decision taken by department/ authorities concerned on the inquiry report.
- (x) Appeals, if any pending on decision taken.
- (xi) Details of officers/officials retired during the pendency of inquiry.

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The Committee also recommends to fix a time limit for completion of inquiry and take adverse view for delay in its completion in time bound manner against those who are responsible for such delay.

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The Committee further recommends that the Principal Secretary (Excise & Taxation) and Excise and Taxation commissioner to regularly monitor the progress on quarterly basis and ensure that all pending inquiry reports are completed in six months and to update the same to Estimates Committee periodically.

After going through the written reply and oral examination of representative of the Department, the Committee recommends that the Department should take strong action against the persons involve in fake and bogus taxpayer and illegal sale & purchase of goods & liquor .The amount of fine also be recovered from the culprits. The Committee further recommends that the detail report of the action taken with the financial recovery be supplied to the

			committee at the earliest and Department should taken necessary steps to stop the illegal sale & purchase of goods & liquor.
23	59	34	After oral examination of the representative of Department, the Committee recommends that the fine imposed by the Department should be recovered at the earliest and the complete detail of action taken by the Department be supplied to the Committee and regular checking also be conducted by the Department to stop the illegal sale & purchase of liquor.
24	59	35	After the oral examination of representative of the Department, the Committee recommends that details of license granted and revenue earned from the licenses during the last two years be supplied to the Committee.
25	60	36	After the oral examination of representative of the Department, the Committee observed that excise and sale tax is a very challenging task, in such situation, if law officers running in other Department are taken in this Department then they will take a lot of time to understand the working of the Department and department does not take a fruitful benefit of law officers taken from the other departments. The case relate to excise and sale tax are special in nature and special law officers are required for this kind of cases. Therefore, the Committee recommends that a dedicate special law officers cadre relating to the tax cases should be developed by the Department as to avoid the adverse effect on the working of the Department due to non availability of special law officers.
26	62	37	After the oral examination of representative of the Department, the Committee observed that matter is serious in nature and recommends that the Committee should be informed by taking time bound action against the guilty officers and action should be taken against the officers who were negligent. The

Committee also desire to know district wise, how much tax evasion has been caught and compete detail of inquiry conducted/Penalty imposed by the Department on the tax theft cases be informed to the Committee within 15 days.

After the oral examination of representative of the Department, the Committee recommends that the pending works related to the administrative report should be completed at the earliest and inform to the Committee after the completion of works.

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### Appendix-II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1995-1996, 1996-1997, 2000-2001, 2001-2002, 2003-2004, 2006-2007, 2007-2008, 2008-2009, 2010-2011, 2011-2012, 2012-2013, 2013-2014, 2015-2016, 2016-2017, 2017-2018 and 2018-2019, 2020-21.

Paragraphs Further Observations/Recommendations made by the

Page

Page of the Report	Paragraphs	Further Observations/Recommendations made by the Committee
2	3	4
		28th Report (1995-96)
		PUBLIC HEALTH ENGINEERING DEPARTMENT
30-34	20	The Committee, therefore, desired the department to expedite and finalise the cases at the earliest, alongwith the action taken against the officers/ officials who are at fault.
		The Committee further desired to intimate the amount involved in each case.
		The Committee, therefore, desired that the detail of the cases relating to embezzlements/ complaints etc. which are pending in various courts, alongwith the amount involved, be sent to the Committee.
35-37	23	(i) The Committee, therefore, recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken, under intimation to the Committee.
		(ii) During oral examination of the representatives of the Public Health Engineering Department on 12.5.2010, a matter regarding the imprisonment of Shri Raghubir Singh, Beldar, Uchana Teh. Narwana, Distt. Jind, under Section 420 for the period from 8-2-2008 to 8-5-2008, came to the notice of the Committee on Estimates. During the oral examination the departmental representatives assured that it will be looked into and Committee will be informed accordingly. The department informed the Committee vide its memo No. 14741-PHE/B-2, dated 20-9-2010
	of the Report  2  30-34	of the Report  2

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that Shri Raghubir Singh Beldar working in the PHE Sub. Division Uchana, remained on long leave from 8-2-2008 to 3-5-2008. During the leave period the official was in jail due to family land dispute. When the matter came in the notice of Executive Engineer, he was acquitted of the charge levelled against him. However, the explanation of the official was called. In the reply, he stated that he was in jail under Section 420 due to family land dispute during the leave period. The Hon'ble Session Court vide order dated 31-3-2009 had acquitted him of the charges levelled against him. Executive Engineer, PHE Division Narwana who is Drawing & Disbursing Officer for pay has no knowledge about the relationship of SDE and Official. The Committee went through the reply of the department which was not found satisfactory by the Committee. The department has itself admitted that official Shri Raghubir Singh Beldar, Uchana, Distt. Jind remained on long leave from 8-2-2008 to 3-5-3008 and druing the leave period the official was in iail. The Committee observed that the reply itself contradictory. The Committee noted that it was very much compulsory to suspend an official for the period for which he remained in jail, whatsoever reason is under the relevant provision of the Haryana Civil Services (Punishment and Appeal) Rules, 1987 as was done in the case of Shri Subhash Solanki, Electrician Helper working in the PHE, Division No. 1, Faridabad. Therefore, the Committee recommends that strict action be taken against the officers concerned (S.D.E.) who are responsible for this lapse at that time and who have done a loss to State Exchequer.

## 29th Report (1996-97) HEALTH DEPARTMENT

The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years.

The Committee further is of the opinion that the detail of the cases, if any, instituted in any court under relevant Act/Rules during the last three years for breach of Act 1 2 3 4

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against any party be supplied.

The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act, if any, detected during the last three years, be supplied to the Committee.

On 23.6.2015 the Committee also recommends that pedning Court cases may be pursued vigorously by the department and the Committee would also like to know that who is responsible for lack of official evidence in the Court in different cases pending in the Courts? Detail thereof be sent to the committee at the earliest.

# 32nd Report (2000-2001) TOURISM DEPARTMENT

After oral evidence of the department, the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes.

The Committee, therefore, recommends that the name of the tourist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be closed may also be intimated to the Committee.

During the spot inspection, the Committee observed that the building of Surkhab Tourist Complex, Sirsa the complex is very old. The Committee, therefore, recommends that the new building with modern facilities & banquet hall be constructed. The Committee further recommends that the price of liquor/beer served in the complex may also be reduced.

The Committee, therefore, observed that the Tourist Complex Ottuwear is an extra liablility on the department and recommends that the complex be closed.

The Committee also recommends that a banquet hall at Papaya Tourist Complex, Fatehabad, Blue Bird Complex at Hisar, Black Bird Tourist Complex at Hansi may also be constructed.

1	2	3	4
			33rd Report (2001-2002)
			EXCISE & TAXATION DEPARTMENT
5	37	8	After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31-3-2002 along with amount involved in each case.
			The Committee would further like to know the details of the cases, which are pending in the Court and Quasi Judicial proceedings.
			The Committee recommends that all-out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months.
			The Committee would also like to make on the spot study tour of Distilleries in the State.
			35th Report (2003-2004)
			ENVIRONMENT DEPARTMENT
6	12	4	(ii) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land.
			(iv) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001-2002 till the finalization of the report, be supplied to the Committee.
7	13	7	The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee. (Also observed in one of the next paras)
8	18	14	<ul><li>The efforts made, in this respect, may be intimated to the Committee.</li><li>(i) The Committee desired that the Department should take more effective steps to check the qualities as per norms in manufacturing of the polythene bags.</li></ul>

1 2 3 4 The Committee further desired that the Environment (ii) Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State. The Committee observed that the State Government has imposed ban on the manufacturing. sale and usage of all plastic carry bags, but the carry bags are still in use with impunity. Therefore, the recommends committeee that the following information be submitted to the Committee:-District wise report of the number of challans isued against the violators; (ii) How many collection centre for waste plastic are there: (iii) In which Municipal Corporation, Municipal councils and Municipal Committees collection centers has been set-up and when they were set-up: and (iv) The number of manufacturing units of the polythene bags in the State. The above information be submitted to the Committee at the earlist. 9 19-20 17 After oral evidence of the Department the Committee desired. (i) the Department to initimate the detail of the defaulters, if any, found in the sample testing along with the action taken against the defaulters; and the Depatment to consider the matter of obtaining the samples form the distributaries/canals from which the water is used for drinking purposes for testing in the laboratories. The Committe desired to know about the steps taken by the department to clean the polluted water of Gurgaon and Agra canals. 10 21 18 After examination of the Department, the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like, Faridabad, Gurgaon, Panipat, Bahadurgarh,

1	2	3	4
			Rohtak etc.
			(ii) The Committee desired the Department to take effective steps to check the pollution caused by sound.
			(iii) The Committee further desire to know about the norms fixed for air and sound pollution in the big cities of Haryana and steps taken by the department to control air and sound pollution.
			36th Report (2006-2007)
			DEVELOPMENT & PANCHAYATS DEPARTMENT
11	7	3	The Committee is not satisfied with the reply and the Committee is of the view that decision should have been taken at appropriate time. It should not have been kept pending for a long time. Therefore, the Committee recommends that the detail latest status of 5 pending cases out of 6 cases as stated be supplied to the committee at the earliest. The question of record of 5 case are being not available in the record does not arise at all.
12	45	18	The Committee is not satisfied with the reply of department and recommends that the department should take necessary steps to protect the Panchayati properties. The Committee further recommends that the department should take prompt action to remove/vacant the illegal possession/ encroachment over the Panchayati properties and also fix the responsibility by deputing a special officer to per sue and resolve the court case relating Panchayati properties.  The Committee desired to know the latest position in this regard.
			274h Donort (2007 2000)
			37th Report (2007-2008) RURAL DEVELOPMENT DEPARTMENT
13	18	6	After going through the reply and oral examination of the Department the Committee observed that amount was given to some those people who were not eligible for the

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			scheme in district Faridabad. Wrong verification was done by some officers intentionally. Therefore, the Committee is of the view that the responsibility be fixed and action be taken against the erring Officer/officials and the detailed report be submitted to the Committee with in a stipulated period.
14	21	8	The Committee after going through the reply and oral examination of the Department is of the view that the details of plantation done on the waste land be supplied to the Committee.
15	24	11	After going through the reply and oral examination of the Department the Committee feels that technical posts be filled up for the smooth functioning of the Department. The Committee further observed that the works of the public are being not done in time due to the shortage of staff. Therefore, the Committee desires that the districtwise details of vacant post be supplied to the Committee and strenuous steps be taken to fill up the said posts.
			The Committee would like to know the latest position.
16	25	12	After going through the reply and oral examination of the Department the Committee is of the view that the stern action be taken against the persons whosoever are responsible in this matter and the recovery be made. The Committee be apprised of the action taken and stage of recovery with in a limited time period.
			38th Report (2008-2009)
			WELFARE OF SCHEDULED CASTS AND BACKWARD CLASSES DEPARTMENT
17	20	9	During the course of oral examination of the representatives of the department, the department admitted before the Committee about the enforcement of reservation policy for admission in the private colleges but committee observe that the department not take appropriate steps for enforcing the reservation policy for admission in the private colleges. Therefore, the Committee recommends that the department take appropriate steps to maintain the roster system of department for smooth working of the department and

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			also intimate to the committee at the earliest.
			38th Report (2008-2009)
			TOURISM DEPARTMENT
18	36	19	After going through the written reply supplied by the department and oral examination of the representatives of the department, the Committee recommends that all the vacant posts be filled up as early as possible to avoid any adverse effect on the business of the department and after restructuring the Committee be informed about it.
19	39	20	During the oral examination, the representatives of the department informed the Committee that the Badkhal Lake and Surajkund lake have been dried up. The Committee recommends that the solution of the said problem be carried out with the coordination of two-three departments. The representatives of the department further informed the Committee that there are 832 rooms and 1831 beds in the complexes of the Department/Corporation. Out of which 334 rooms will be renovated from 2008 to 2009. 178 rooms have been renovated during the last two years. The Committee recommends that the furniture of good quality be provided in the complexes to attract the more and more tourists and to increase the occupancy and profit of the tourist complexes.
			39th Report (2010-2011)
			EXCISE & TAXATION DEPARTMENT
20	15	4	After going through the written reply and oral examination of the representatives of the department the Committee recommends that as and when a decision of the Hon'ble Court on the entry tax is pronounced, the same be brought to the notice of the Committee.
			40th Report (2011-2012)
			PUBLIC HEALTH ENGINEERING DEPARTMENT
21	10	3	After going through the written reply and oral examination

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			of the representatives of the Department, the Committee desired to know the justification of the demand of new posts which the department has sent to the Government.
22	12	4	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the vacant posts must be filled up without further loss of time so that the work of the Department may not suffer. The Committee may be informed about it.
23	13	5	During the course of oral examination it came into the notice of the Committee that there are such Dhanies, where water facility has not been provided. Therefore, the Committee desired to know full details of the number of such Dhanies which have requested for providing the drinking water along with the numbers of such Dhanies to which the drinking water has not been made available even after their request.
24	16	6	(a) After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the complete details about the action taken in the matter of complaints received and enquiry conducted regarding the irregular-ities/embezzlement/misappropriation of funds against the officers/officials of the department during the last three year may be provided to the Committee. The Committee also want to know about the number of such cases which has been disposed off at department level.
			(b) The Committee recommends that the latest position of the Courts Cases along with its details may also be provided.
25	20	9	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Committee may be informed about the latest position about the audit paras/objection raised by the audit parties and also provide the detailed information about it.

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26	25	10	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the amount of loss occurred and the amount of recovery made so far may be intimated to the Committee along with the full details about the number of persons who have been punished so far.
27	25	11	While discussion in the oral examination it came into the notice of the Committee that the Taps fitted on the water supply, generally are removed by the mischievous persons, so the Committee recommends that the technical wing of the department should develop such type of taps which can not be removed easily.
28	25	12	While discussion in the oral examination, it came into the notice of the Committee that there is no provision of drinking water in the unauthorized Colonies. Drinking water is a basic human need. Therefore, the Committee recommends that a proposal regarding the setting up of Stand Posts in these Colonies may be sent to the Hon'ble Chief Minister.
			41st Report (2012-2013)
00	0.4	_	IRRIGATION DEPARTMENT
29	21	7	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department take prompt action to fill up the vacant posts and also recommends that the department may sent reminders to the recruiting agency for filling up these posts so as to avoid any adverse effect on the working of department. The Committee may also be informed accordingly.
30	30	9	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the list of projects pending for providing water to the Public Health Engineering Department for supplying drinking water to the villages/towns and cities till 1.7.2012 may be supplied to the Committee.
31	30	10	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the list of industries where the water is being provided by the department and also

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			list of industries whose demand for water is pending may be supplied to the Committee. Thereafter the Committee will conduct on spot study/visit.
32	35	12	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the details of studs installed in the Indri, Karnal and Gharounda area on Yamuna river. The Committee further wants to know the reasons of not desilting the drain across the villages Juan, Chitwana, Khulheri and Badwasni since 1998 and also recommends to desilt this drain.
33	35	13	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the latest position in regard to maintenance of Canals may be provided to the Committee.
34	39	14	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the details of projects which has been completed. The committee will visit these projects to examine the work.
35	40	15	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may raise objection with the H.P. govt. on the issue of polluting water bodies and the Committee may be informed accordingly about the development in this case.
36	41	16	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the details of pending complaints which has not been decided till now.
37	53	17	After going through the written reply and oral examination of the representatives of the Department, the Committee wants to know whether the department has taken any disciplinary action against the officers /officials who were found responsible for the Audit Paras.

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38	56	18	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the information on the following points:-
			<ol> <li>Total Machinery with the department;</li> </ol>
			2. Machinery in working condition; and
			3. Machinery lying unused.
39	60	19	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the latest position on the issue of loss/shortage may be provided to the Committee.
40	60	20	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest.
			42nd Report (2013-14)
			ENVIRONMENT DEPARTMENT
41	15	4	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the vacant posts be filed up without further loss of time so that the work of the Department may not suffer and if the recruitment of technical post may be difficult through HPSC then the recruitment of these post may be conducted by making special drive. So far as regarding polluted water, the delhi govt may be obstructed by filling the writ petition before the Supreme court and NCT to fallen the sewerage water (32 Nala) of delhi in Yamuna river and S.T.PJ also installe on the said sewerage water(Nala) and only treated water permitted to pass in Yamuna river.
42	16	6	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that Rs 5 lacks and Rs 2 lacks fine may be impose against the violator of rules regarding Plastic bags manufacturer and stockiest respectively.

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43	16	8	After oral examination of the department, the committee recommends that the action taken by the department on the departmental files be supplied/ informed to the committee at the earliest.
			44th Report (2015-16)
			AGRICULTURE DEPARTMENT
44	18	13	(i) After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desires that the latest position with complete detail be supplied to the committee at the earliest
			(ii) After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desires that the latest position with complete detail be supplied to the committee at the earliest.
45	20	14	After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desire that the latest position with the complete detail be supplied to the committee at the earliest.
46	28	17	After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied. The department officer give assurance before the committee that they will do needful to complete/finalize the enquiry within 3 months and thereafter submit the report before the committee. Therefore, the Committee desire to supply the latest report at the earliest.
47	41	25	After going through the written reply and oral examination of the representative of department, the committee is not satisfied. Therefore committee desire that the latest position be intimated to the committee at the earliest.

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			45th Report (2016-17)
			HEALTH DEPARTMENT
48	18	16	After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the amount has been shown nil in the column of expenditure of some schemes. Therefore, the committee recommends that detailed report for showing the expenditure nil be submitted to the committee within three months.
49	22	17	After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department.
50	25	18	During the course of oral examination by the committee, the departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within one and a half month. The committee, therefore, recommends that after making the recruitments, a report be submitted to the committee.
51	26	19	After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied. The committee, therefore, recommends that latest report be submitted to the committee alongwith C.H.C, Gharaunda (Karnal).
52	27	20	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the latest position may be submitted to the committee.
53	28	21	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the rate of infant mortality for male and female infants be submitted separately.
54	30	22	After going through the written reply and oral examination of the representatives of the Department, the Committee desired that details about the official foreign visits undertaken by employees of health department

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			togetherwith the expenditure incurred thereon be submitted to the committee within three months.
55	31	23	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that action taken report in regard to encroachment of C.H,C. Kharkhoda, P.H.C. Nagina and C.H.C. Hodal be submitted to the committee.
56	36	24	During the course of oral examination of the departmental representatives, it came to the notice of the committee that P.H.C. for village Barsat and Chaura in Gharaunda Constituency were sanctioned during the year 2002, but the same has not been started so far. The committee, therefore, recommends that a detailed report in this regard be submitted to the committee within three months.
57	37	25	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the latest position about the audit para may be supplied to the committee.
58	37	26	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the annual administrative report may be supplied to the committee at the earliest.
			46th Report (2017-18)
			INDUSTRIES & COMMERCE DEPARTMENT
59	27	12	After going through the written reply and oral examination of the presentatives of the Department, the Committee observed that the department has incurred very small part of budget amounting to rupees 11 Cr. during first nine months of financial year and incurred major part of budget amounting to rupees 315 Cr. During the last three months. The Committee therefore, desired that the budget should incurred judiciously spread over in the whold year so as to avoid any irregularity.
60	29	13	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the

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			department should take prompt action to fill up the vacant posts so asto avoid any adverse effect on the working of department.
61	30	14	After going through the written reply and oral examination of the representatives of the department,
			the Committee desired as under:-
			<ul><li>(i) When the tenders for recruitment on outsourcing basis were invited;</li></ul>
			(ii) What procedure was adopted for the recruitment;
			(iii) The number of persons applied for; and
			(iv) The name of persons given appointment.
			The Committee further desired that reservation policy may also be taken care of in the recruitment on outsourcing basis.
62	30	15	After going through the written reply and oral examination of the representatives of the department, the Committee is not satisfied. Therefore, the Committee recommends that the latest position be intimated to the Committee.
63	36	16	After going through the written reply and oral examination of the representatives of the department, the Committee is not satisfied. Therefore, the Committee recommends that the latest position be intimated to the Committee.
64	37	17	After going through the written reply and oral examination of the representatives of the Department, the Committee desired to know that how many cases for the loan were recommended alongwith number of persons to whom the loan was sanctioned. The Committee also recommends that all the persons whose applications are approved should be given loan.
65	38	18	After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the latest position in respect of

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			grievances be intimated to the committee. The committee further desired that the copy of notification be supplied to the committee.
66	38	19	After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the flats constructed in the industrial area should be allotted on no profit no loss basis so that all labourer may get houses.
67	38	20	After going through the written reply supplied by the Department regarding audit paras and oral examination of the representatives of the Department, the Committee recommends that latest position about the audit paras may be supplied to the Committee.
68	39	21	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Annual Administrative Reports may be supplied to the Committee at the earliest.
			47th Report (2018-19)
			Public Works (B&R) Department
69	39	14	After going through the written reply and oral examination of the representative of the department, the Committee is not satisfied and recommends that the latest detail position/report be submitted to the committee alongwith the detail of delinquent officers/officials, recommendations made by department thereon and time consumed by govt. for taking action on recommendations.
70	69	20	After going through the written reply and oral examination of the representative of the department, the committee is not satisfy and recommends that the works of the Bye Passes should be done at the earliest and latest report /position be also intimate to the committee.
71	73	21	After going through the written reply and oral examination of the representative of the department, the committee is not satisfy and recommends that the latest detail position/report be submitted to the committee.

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			48th Report (2020-21)
			Transport Department
72	10	13	After going through the written reply and oral examination of the representatives of the department, the committee observed that the department has spent little amount and is left to spend more money/amount. The committee therefore, desired that the latest position about budget may be supplied to the committee and also recommends the copy of supreme court order in which the registration of the B.S4 vehicles has stayed by the court be supplied to the committee at the earliest.
73	11	14	After going through the written reply and oral examination of the representatives of the department, the Committee recommends that the department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department.
74	12	15	After going through the written reply and oral examination of the representatives of the department, the committee was not satisfied and observed that department not fill up the vacant posteasily. Therefore the committee recommends that the distt. wise list of persons alongwith address appointed on apprentice basis be supplied to the committee at the earliest.
75	13	16	The committee is not satisfied with the reply of department. Therefore, the committee recommends that the status of recovery, name and action taken against the delinquent officers/officials be submitted to the committee at the earliest.
76	13	17	After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied and committee observed that matter is very serious in nature .Therefore, the committee recommends that latest position/detail of the court cases i.e sategwise, namewise, yerawise, courtwise alongwith the financial implication thereon be intimated to the committee.
77	14-15	18	The committee examined the matter of physical verification with department representatives, the committee recommends that the amount of recovery

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			shown at serial no.7 should be recovered at the earliest and also intimate to the committee.
78	15	19	After the written reply and during oral examination of the representatives of the department, the committee ask further to the department about the strength of buses as required. The department stated about shortage of buses before the committee, therefore, as and when the 867 buses come in the department then the work of department run smoothly. Therefore, the committee recommends that latest detail of 867 buses, as and when the shortage of 867 buses removes be intimates to the committee at the earliest.
79	16	20	After going through the written reply and oral examination of the representatives of the department, the committee observed that there is gross negligence on the part of department and the defaulting officer/ official are liable for negligence, therefore, the appropriate action will be taken against the defaulting officers/ officials. The department request before the committee and sought the time for submission of full detail about the negligence and stated that the detailed reply will be submitted to the committee. Thus the committee is not satisfied and recommends that the latest action taken report/position be submitted to the committee at the earliest.
80	16	21	After going through the written reply and oral examination of the representatives of the department, the committee recommends that the these types of buses should be ply in other district of the state as soon as possible and the committee also be informed.
81	17	22	After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied and recommends that the list of district wise condemned buses and the policy/procedure adopted for declaring the buses as condemned be submitted to the committee as soon as possible.
82	17	23	After going through the written reply and oral examination of the representatives of the department, <b>the committee</b>

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			is not satisfied .Therefore , the committee recommends that the latest position/action taken report be submitted to the committee.
83	18	24	After going through the written reply and oral examination of the representative of the department, the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest.
84	18	25	After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied .Therefore, the committee recommends that the latest position be submitted to the committee.
85	19	26	After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied. Therefore, the committee recommends that the bus queue shelter may be constructed in village Kheri Chokta and Baas in Narnoul Constituency where the numbers of villages are connected.

58527—H.V.S.—H.G.P., Chd.

### @ 2022

Published under the authority of Haryana Vidhan Sabha and printed by the Controller, Printing & Stationery, Haryana, Chandigarh.